

**HOUSE OF THE PEOPLE**

**PARLIAMENTARY BULLETIN—PART I**

*May 13, 1952*

[Brief record of the proceedings in connection with the oath-taking of members of the House of the People on May 13, 1952]

**No. 1**

**1. Prayerful Silence**

To mark the solemn occasion of the first meeting of the elected House of the People under the Constitution, the House stood in prayerful silence for two minutes.

**2. Oath or Affirmation**

451 members including 10 nominated Members made oath or affirmation as follows—

204 in Hindi,  
235 in English,  
2 in Malayalam,  
1 in Oriya,  
2 in Telugu and  
7 in Urdu.

(The House adjourned till 10-45 A.M. on Thursday, the 15th May, 1952).

**M. N. KAUL,**  
**Secretary.**

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

May 15, 1952

[Brief record of the proceedings of the meeting of the House of the People held on May 15, 1952]

No. 2

### 1. Oath or Affirmation

- 28 Members took oath or made affirmation—
  - 11 in Hindi,
  - 13 in English,
  - 2 in Urdu,
  - 2 in Malayalam.

### 2. Temporary Speaker

After oath or affirmation was made by Members Shri G. V. Mavalankar left the Chair. Secretary thereupon read the following Order of the President, dated the 15th May, 1952:—

“Whereas the offices of Speaker and Deputy Speaker of the House of the People are vacant;

In exercise of the powers conferred upon me by clause (1) of Article 95 of the Constitution, I, Rajendra Prasad, President of India, hereby appoint Shri B. Das, a Member of the House of the People, to perform the duties of the Speaker at the sitting of the House of the People on the 15th May 1952 till the election of the Speaker by the said House on that day.”

Shri B. Das then occupied the Chair.

### 3. Motions for Election of Speaker

(i) Shri Jawaharlal Nehru, Shri Shree Narayan Das and Pandit Thakur Das Bhargava moved the following motion:—

“That Shri G. V. Mavalankar be chosen as the Speaker of this House.”

[P.T.O.]

Shri Satyanarayan Sinha, Shri Hira Singh Chinaria and Shri S. V. Buragohain seconded them respectively.

(ii) Shri A. K. Gopalan and Shri N. Sreekantan Nair moved the following motion:—

“That Shri Shaṅkar Shantaram More be chosen as the Speaker of this House.”

Shri Tridib Kumar Chaudhuri and Shrimati Renu Chakravarti seconded them respectively.

The House adopted the motion moved by Shri Jawaharlal Nehru on a Division—Ayes being 394 and Noes being 55.

Shri Jawaharlal Nehru, Maulana Abul Kalam Azad and Shri A. K. Gopalan conducted Shri G. V. Mavalankar to the Chair.

#### 4. Felicitations to the Speaker on his Election

The following members offered felicitations to the Speaker on his election:—

- (1) Shri Jawaharlal Nehru
- (2) Shri Shaṅkar Shantaram More
- (3) Shri A. K. Gopalan
- (4) Dr. Syama Prasad Mookerjee
- (5) Shri Sarangdhar Das
- (6) Shrimati Sucheta Kripalani
- (7) Kumari Annie Mascarine
- (8) Sardar Hukam Singh
- (9) Shri N. C. Chatterjee
- (10) H. H. Maharaja Rajendra Narayan Singh Deo
- (11) Shri Tridib Kumar Chaudhuri
- (12) Shri Nand Lal Sharma
- (13) Shri M. S. Gurupadaswamy
- (14) Shri P. N. Rajabhoj
- (15) Janab B. Pocker Saheb.

The Speaker in reply thanked the House.

(The House adjourned to meet half an hour after the Address of the President on Friday, the 16th May, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

May 16, 1952

[**Brief record of the proceeding of the meeting of the House of the People on May 16, 1952**]

### No. 3

#### 1. Oath or Affirmation

3 Members made oath or affirmation—1 in Hindi and 2 in English.

#### 2. Adjournment Motions

The Speaker withheld his consent to the moving of two adjournment motions by Shri Kandala Subrahmanyam and one by Shri A. K. Gopalan regarding the stoppage of food subsidies to the States and failure to tackle the problem of food scarcity on the ground that opportunity will be provided to raise a discussion on this matter during the debate on the President's Address and the general discussion on the Budget and the Demands for Grants.

#### 3. Papers laid on the Table

(1) Secretary laid on the table a copy of the President's Address to both Houses of Parliament assembled together on the 16th May, 1952.

(2) Secretary laid on the table a statement of Bills passed by the Provisional Parliament during the Fifth Session, 1952, and assented to by the President.

(3) Shri Satyanarayan Sinha laid on the table, under the provisions of Article 123(2)(a) of the Constitution, a copy of each of the following ordinances promulgated by the President after the termination of the Fifth Session of the Provisional Parliament and before the commencement of the First Session of Parliament, 1952:—

(i) The Saurashtra (Abolition of Local Sea Customs Duties and Imposition of) Port Development Levy Repealing Ordinance, 1952 (No. IV of 1952); and

(ii) The Displaced Persons (Claims) Continuance Ordinance, 1952 (No. V of 1952).

[P.T.O.]



#### **4. Panel of Chairmen**

The Speaker nominated Shri M. Ananthasayanam Ayyangar, Pandit Thakur Das Bhargava and Shrimati Ammu Swaminadhan on the Panel of Chairmen.

#### **5. Government Bills introduced**

(1) The Essential Goods (Declaration and Regulation of Tax on Sale or Purchase) Bill, 1952.

(2) The Saurashtra (Abolition of Local Sea Customs Duties and Imposition of) Port Development Levy Repealing Bill, 1952.

(3) The Code of Civil Procedure (Amendment) Bill, 1952.

(4) The Maintenance Orders Enforcement (Amendment) Bill, 1952.

(5) The Notaries Bill, 1952.

(The House adjourned till 10-45 A.M. on Monday, the 19th May, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

May 19, 1952

[Brief record of the proceedings of the meeting of the House of the People on May 19, 1952]

No. 4

### 1. Oath or Affirmation.

1 Member took oath in English.

### 2. Questions.

Thirty starred questions (Nos. 1 to 5 and 7 to 31) and six unstarred questions (Nos. 1 to 6) were put down on the order paper. Starred question No. 6 was deleted from the list having been transferred to the list of questions for the 23rd May, 1952. The original notices of starred questions Nos. 27 and 28 were received in Hindi.

Sixteen starred questions (Nos. 1 to 5, 7 to 9 and 13 to 20) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred questions Nos. 10, 11 and 12 of which the questioners were absent) were laid on the Table of the House.

### 3. Messages of Goodwill from Swedish, Danish and Norwegian Parliaments.

The Speaker communicated to the House the messages of goodwill received from the Speakers of Upper and Lower Houses of the Swedish Parliament, the Presidents of Landsting and Folkétings, Upper and Lower Chambers of Danish Parliament and the President of Norwegian Parliament.

### 4. Papers laid on the Table.

Sardar Swaran Singh laid on the table, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of each of the following notifications issued by the Ministry of Works, Production and Supply, namely:—

(i) Notification No. 2298-WI/52, dated the 14th March, 1952.

(ii) Notification No. 3696-WII/52, dated the 9th May, 1952.

(iii) Notification No. 3697-WII/52, dated the 9th May, 1952.

[P.T.O.]

## 5. Government Bill Introduced.

The Calcutta Port (Amendment) Bill, 1952.

## 6. Announcement by the Speaker regarding time-limit for speeches during the discussion on motion of thanks to the President.

The Speaker made an announcement that the time-limit for speeches during discussion on Motion of Thanks to the President will ordinarily be not more than fifteen minutes except the Prime Minister for whom thirty minutes or more will be allowed, if necessary, for replying to the debate on behalf of the Government.

## 7. Motion in reply to the President's Address.

A motion in reply to the President's Address was moved by Shri Anil Kumar Chanda as follows:—

“That the Members of the House of the People assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 16th May, 1952.”

Shri R. Venkataraman seconded the motion.

Amendments were moved by—

- (1) Shri A. K. Gopalan.
- (2) Shri Sreekantan Nair.
- (3) Shri Sarangadhar Das.
- (4) Dr. Lanka Sundaram.
- (5) H. H. Maharaja Rajendra Narayan Singh Deo.
- (6) Shrimati Renu Chakravartty.
- (7) Shri Ravi Narayan Reddy.

The following members took part in the debate:—

- (1) Shri Anil Kumar Chanda.
- (2) Shri R. Venkataraman.
- (3) Shri A. K. Gopalan.
- (4) Shri N. Sreekantan Nair.
- (5) Shri Sarangadhar Das.
- (6) Dr. Lanka Sundaram.
- (7) Shri T. S. Avinashilingam Chettiar.
- (8) Shrimati Sucheta Kripalani.
- (9) Shri Halaharvi Sitarama Reddy.
- (10) H. H. Maharaja Rajendra Narayan Singh Deo.
- (11) Principal Shriman Narayan Agarwal.
- (12) Shrimati Renu Chakravartty.

(13) Shri Harihar Nath Shastri.

(14) Dr. A. Krishnaswami.

(15) Shri Ravi Narayan Reddy.

(16) Shri G. D. Somani.

The discussion was not concluded.

(The House adjourned till 10-45 A.M. on Tuesday, the 20th May, 1952).

M. N. KAUL,

Secretary.

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN—PART I

May 20, 1952

[Brief record of the proceedings of the meeting of the House of the People on May 20, 1952]

No. 5

**1. Oath or Affirmation**

1 Member made affirmation in English.

**2. Questions**

Twenty-nine starred questions (Nos. 32—54 and 56—61) and six unstarred questions (Nos. 7—12) were put down on the order paper. Starred question No. 55 was deleted from the list having been transferred to the list of questions for the 29th May, 1952. The original notice of starred question No. 60 was received in Hindi.

Seventeen starred questions (Nos. 32—48) were orally answered and supplementary questions were put on sixteen of them. Replies to the remaining questions were laid on the Table of the House.

**3. Adjournment Motions**

The Speaker withheld his consent to the moving of three adjournment motions by Shri Kandala Subrahmanyam, Shri T. B. Vittal Rao and Shri M. L. Dwivedi regarding the Railway accident near Bikaner on the 18th May, 1952.

The Prime Minister made a factual statement regarding the accident.

**4. Papers Laid on the Table**

The following papers were laid on the table:—

(1) A copy of the Report of the Indian Delegations to the thirteenth session of the Food and Agriculture Organisation Council held at Rome in November, 1951 and the sixth session of the Food and Agriculture Organisation held at Rome in November-December, 1951.

(2) A copy of each of the following papers, in pursuance of subsection (1) of section 6 of the Calcutta Port Act, 1890:—

(i) Ministry of Transport's Notification No. 9-PI(1)/52, dated the 6th March, 1952; and

(ii) Statement showing the redistribution of seats of elected commissioners on the Calcutta Port Commission.

[P.T.O.]

## 5. Government Bills Introduced

- (i) The Displaced Persons (Claims) Amendment Bill, 1952.
- (ii) The Indian Tariff (Second Amendment) Bill, 1952.
- (iii) The Reserve and Auxiliary Air Forces Bill, 1952.

## 6. Motion in reply to the President's Address

Discussion on the motion in reply to the President's Address moved on the 19th May, 1952, continued.

Amendments were moved by—

- (1) Shri Meghnath Shah
- (2) Shri N. C. Chatterjee
- (3) Shri Dasaratha Deb
- (4) Shri Uma Charan Patnaik
- (5) Shri N. R. M. Swamy
- (6) Shri Jaipal Singh
- (7) Shri Shankar Shantaram More

The following members took part in the debate:—

- (1) Dr. Panjabrao S. Deshmukh
- (2) Shri Meghnath Shah
- (3) Shri N. C. Chatterjee
- (4) Shrimati M. Chandrasekhar
- (5) Shri Dasaratha Deb
- (6) Seth Govind Das
- (7) Shri Uma Charan Patnaik
- (8) Shri K. Kelappan
- (9) Shri Chintaman Dwarkanath Deshmukh
- (10) Shri N. R. M. Swamy
- (11) Swami Ramananda Tirtha
- (12) Shri Jaipal Singh
- (13) Shri Shankar Shantaram More

The discussion was not concluded.

(The House adjourned till 10-45 A.M. on Wednesday the 21st May, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

May 21, 1952

[Brief record of the proceedings of the meeting of the House of the People held on May 21, 1952]

No. 6

### 1. Questions.

Twenty-nine starred questions (Nos. 62—88 and 91-92) were put down on the order paper. Starred questions Nos. 89 and 90 were deleted from the list, having been transferred to the lists of questions for the 3rd July and 27th May, 1952 respectively.

Twenty starred questions (Nos. 62—81) were orally answered and supplementary questions were put on nineteen of them. Replies to the remaining questions were laid on the Table of the House.

### 2. Papers Laid on the Table.

The following papers were laid on the table:—

(1) A copy of the First Report of the Finance Commission to the President together with an Explanatory Memorandum showing the action taken thereon in accordance with Article 281 of the Constitution.

(2) A copy of the Report of the Rehabilitation Finance Administration for the half year ended the 31st December, 1951, in accordance with sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948.

(3) A copy of Notification No. 18/9/52-Ests., dated the 20th March, 1952 making certain further amendment in the Union Public Service Commission (Consultation) Regulations, in accordance with clause (5) of Article 320 of the Constitution.

(4) A copy of Notification No. 18/34/50-Ests., dated the 5th May, 1952 making certain further amendment in the Union Public Service Commission (Consultation) Regulations, in accordance with clause (5) of Article 320 of the Constitution.

[P.T.O.]

### 3. Motion in reply to the President's Address.

Discussion on the motion in reply to the President's Address moved on the 19th May, 1952, continued.

Amendments were moved by Shri Rishang Keishing.

The following Members took part in the debate:—

- (1) Dr. Kailas Nath Katju
- (2) Dr. N. M. Jaisoorya
- (3) Dr. Syama Prasad Mookerjee
- (4) Shri M. Ananthasayanam Ayyangar
- (5) Maulana Mohammad Saeed Masuodi
- (6) Shri Rishang Keishing
- (7) Shri B. H. Khardekar
- (8) Shrimati Tarakeshwari Sinha
- (9) Shri Sivamurthi Swami
- (10) Shri S. V. L. Narasimhan
- (11) Shri Gulzarilal Nanda
- (12) Shri Atma Singh Namdhari
- (13) Shri P. N. Rajabhoj

Discussion was not concluded.

(The House adjourned till 8-15 A.M. on Thursday, the 22nd May, 1952).

---

#### Corrigendum

In Parliamentary Bulletin—Part I. dated the 19th May, 1952, on page 6—

- (i) in para. 3 under the heading "Messages of Goodwill from Swedish, Danish and Norwegian Parliaments", for "Folketings" read "Folketing"; and
- (ii) in para. 4 under the heading "Papers laid on the Table", in item (i) for "Notification No. 2298-WI/52, dated the 14th March, 1952" read "Notification No. 2208-WI/52, dated the 14th March, 1952".

M. N. KAUL,  
Secretary.



# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

May 22, 1952

[Brief record of the proceedings of the meeting of the  
House of the People on May 22, 1952]

### No. 7

#### 1. Questions.

Twenty-eight starred questions (Nos. 93 to 109 and 111 to 121) and three unstarred questions (Nos. 13 to 15) were put down on the order paper. Starred question No. 110 was deleted from the list having been transferred to the list of questions for the 26th May, 1952.

Twenty starred questions (Nos. 93 to 109 and 111 to 113) were orally answered and supplementary questions were put on nineteen of them.

#### 2. Adjournment Motion.

The peaker withheld his consent to the moving of an adjournment motion by Shri Ramji Verma regarding the firing on Railway Employees in Gorakhpur on 25th April, 1952.

#### 3. The Budget (Railways) 1952-53.

Shri Lal Bahadur Shastri presented a statement of the estimated receipts and expenditure of the Government of India for the year 1952-53 in respect of Railways.

#### 4. Motion in Reply to the President's Address.

Discussion on the motion in reply to the President's Address moved on 19th February, 1952, continued.

The following members took part in the debate:—

1. Shri Hirendra Nath Mukerjee,
2. Shri Kotha Raghuramaiah,
3. Shri S. K. Patil,
4. Col. B. H. Zaidi,
5. Pandit Sheo Narayan Fotedar,
6. Shri B. Ramachandra Reddy,
7. Shri C. D. Pande.

[P.T.O.]

The Prime Minister replied to the debate.

One amendment moved by Shri Shankar Shantaram More was negatived by the House and the other amendments were withdrawn by leave of the House.

The motion was adopted.

(The House adjourned till 8-15 A.M. on Friday, the 23rd May, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

May 23, 1952

[Brief record of the proceedings of the meeting of the House of the People held on May 23, 1952]

### No. 8

#### 1. Questions

Thirty-two starred questions (Nos. 122—153) and six unstarred questions (Nos. 16—21) were put down on the order paper. Unstarred question No. 22 was deleted from the list having been transferred to the list of questions for the 30th May, 1952. The original notices of starred questions Nos. 143 and 144 were received in Hindi.

Twenty-two starred questions (Nos. 122—131 and 133—144) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred question No. 132 of which the questioner was absent) were laid on the table. Starred questions Nos. 122 and 135 were answered together as relating to the same subject.

#### 2. Government Bills Passed

(1) The Saurashtra (Abolition of Local Sea Customs Duties and Imposition of) Port Development Levy Repealing Bill, 1952.

(2) The Displaced Persons (Claims) Amendment Bill, 1952.

#### 3. Government Bill under Consideration

The Indian Tariff (Second Amendment) Bill, 1952.

#### 4. The Budget (General) 1952-53

At 5 P.M. Shri C. D. Deshmukh presented a statement of the estimated receipts and expenditure of the Government of India for the year 1952-53.

(The House adjourned till 8-15 A.M. on Monday, the 26th May, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

May 26, 1952

[Brief record of the proceedings of the meeting of the House of the People held on May 26, 1952]

### No. 9

#### 1. Questions.

Twenty-seven starred questions (Nos. 154—180) and three unstarred questions (Nos. 23—25) were put down on the order paper. Twenty-five starred questions (Nos. 155—173 and 175—180) were orally answered and supplementary questions were put on twenty-three of them. Replies to the remaining questions (including Nos. 154 and 174, of which the members were absent) were laid on the Table of the House.

One Short Notice Question regarding Export of wheat to Pakistan was also asked. It was answered by the Deputy Minister of Commerce and Industry. Supplementary questions were also put on it.

#### 2. President's Message.

The Speaker communicated to the House the following message from the President:—

“I have received with great satisfaction the expression of thanks by the members of the House of the People for the address I delivered to both the Houses of Parliament assembled together on the 16th May, 1952.”

#### 3. Personnel of Committees.

The Speaker announced that he had appointed members to the Committee of Privileges, the House Committee and the Rules Committee as follows:—

##### (1) *Committee of Privileges*

(1) Dr. Kailas Nath Katju--(Chairman)

(2) Shri Satya Narayan Sinha

[P.T.O.]

- (3) Shri A. K. Gopalan
- (4) Dr. Syama Prasad Mookerjee
- (5) Shrimati Sucheta Kripalani
- (6) Shri Sarangadhar Das
- (7) Shri B. Shiva Rao
- (8) Shri R. Venkataraman
- (9) Dr. Syed Mahmud
- (10) Shri Radhelal Vyas.

(2) House Committee.

- (1) Shri U. Srinivasa Malliah—(Chairman)
- (2) Shri Tribhuan Narayan Singh
- (3) Shri Upendranath Barman
- (4) Shri Awadheshwar Prasad Sinha
- (5) Shri Halaharvi Sitarama Reddy
- (6) Shrimati Ammu Swaminadhan
- (7) Col. B. H. Zaidi
- (8) Shri Tulsidas Kilachand
- (9) Shri Hirendra Nath Mukerjee
- (10) Shri K. A. Damodara Menon
- (11) Shri Sarangadhar Das
- (12) Shri Gurmukh Singh Musafir.

(3) Rules Committee

- (1) Shri M. Ananthasayanam Ayyangar
- (2) Pandit Thakurdas Bhargava
- (3) Shri Satya Narayan Sinha
- (4) Chaudhri Hyder Husein
- (5) Shri O. V. Alagesan
- (6) Pt. Algu Rai Shastri
- (7) Shri A. K. Basu
- (8) Shri R. G. Dubey
- (9) Dr. N. M. Jaisoorya
- (10) Shri K. Kelappan
- (11) Shri N. C. Chatterjee
- (12) H. M. Maharaja Rajendra Narayan Singh Deo
- (13) Shri Jaipal Singh
- (14) Shri K. Subrahmanyam.

#### **4. Government Bill Introduced.**

The Indian Income-tax (Amendment) Bill, 1952.

#### **5. Statement by the Speaker Re: time-limit for Speeches on Railway Budget.**

The Speaker made an announcement fixing the maximum time-limit for speeches during general discussion on Railway Budget as fifteen minutes for each member excepting the Minister for Railways for whom 45 minutes or more will be allowed, if necessary.

#### **6. The Budget (Railways) 1952-53.**

General Discussion on the Budget (Railways) 1952-53, commenced. The following members took part in the debate:—

1. Shri P. C. Bose
2. Shri K. Ananda Nambiar
3. Shri G. D. Somani
4. Choudhary Raghubir Singh
5. Shri Debeswar Sarmah
6. Shri B. S. Murthy
7. Dr. Syama Prasad Mookerjee
8. Shri H. C. Heda
9. Shri Lakshman Singh Charak
10. Shri K. M. Vallatharas
11. Dr. Lanka Sundaram
12. Shri Bhagwat Jha 'Azad'
13. Shri T. B. Vittal Rao
14. Shri Sofi Mohd. Akber

Discussion was not concluded.

(The House adjourned till 8-15 A.M. on Tuesday, the 27th May, 1952).

**M. N. KAUL,**  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

May 27, 1952

[Brief record of the proceedings of the meeting of the House of the People held on May 27, 1952]

### No. 10

#### 1. Questions

Forty-four starred questions (Nos. 181—212, 214—222 and 224—226) and seven unstarred questions (Nos. 26—30, 32 and 33) were put down on the order paper. Starred question No. 213 and unstarred question No. 31 were deleted from the list having been transferred to the 2nd and 3rd June, 1952 respectively. Starred question No. 223 was withdrawn by the member.

Twenty-three starred questions (Nos. 181—196, 199—204 and 207) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred questions Nos. 197, 198, 205 and 206 of which the questioners were absent) were laid on the Table of the House.

One Short Notice question addressed to the Prime Minister regarding the Kashmir dispute was also put down on the order paper. As the questioner was absent the reply to the short notice question was laid on the Table of the House.

#### 2. Adjournment Motions

The Speaker withheld his consent to the moving of two adjournment motions by Shri M. S. Gurupadaswamy and Shri Umashanker Muljhibhai Trivedi regarding the rioting near the Civil Court building, Delhi, on the 26th May, 1952 and the tension prevailing in the city of Delhi.

#### 3. Question of Privilege

The question of privilege raised by Shri N. C. Chatterjee in connection with the arrest of Shri Vishnu Ghanashyam Deshpande, M.P., was referred to the Committee of Privileges by the Speaker under Rule 214 of the Rules of Procedure.

[P.T.O.]

#### 4. Personnel of Committee on Petitions

The Speaker appointed the following members on the Committee on Petitions:—

1. Pandit Thakur Das Bhargava
2. Shrimati Renu Chakravartty
3. Shri Asim Krishna Dutt
4. Shri Govindrao Dharmaji Vartak
5. Prof. C. P. Mathew.

#### 5. The Budget (Railways) 1952-53

General Discussion on the Budget (Railways) 1952-53 continued.

The following members took part in the debate:—

1. Shri R. Venkataraman
2. Shri N. C. Chatterjee
3. Shri Upendranath Barman
4. Dr. A. Krishnaswami
5. Shri Sadath Ali Khan
6. Dr. N. M. Jaisoorya
7. Shri C. R. Narasimhan
8. Shri Hirendra Nath Mukerjee
9. Dr. Panjabrao S. Deshmukh
10. Shri Frank Anthony
11. Shri Hari Vinayak Pataskar
12. Shri Tridib Kumar Chaudhuri
13. Shri Tek Chand
14. Shri P. N. Rajabhoj
15. Shrimati Uma Nehru
16. Shri Hukam Singh
17. Pandit Lingaraj Misra.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Wednesday, the 28th May, 1952).

---

#### Corrigendum

In Parliamentary Bulletin—Part I, dated the 22nd May, 1952, on page 12, in para 2 under the heading "Adjournment Motion", for "Peaker" read "Speaker".

M. N. KAUL,  
Secretary.



# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

May, 28, 1952.

[Brief record of the proceedings of the meeting of the  
House of the People held on May 28, 1952]

### No. 11

#### 1. Oath or Affirmation

2 members took oath in English.

#### 2. Questions

Thirty-eight starred questions (Nos. 227—261 and 263—265) and five unstarred questions (Nos. 34—38) were put down on the order paper. Starred Question No. 262 was deleted from the list having been transferred to the list of questions for the 3rd June, 1952. The original notices of starred questions Nos. 241 and 242 were received in Hindi.

Twenty-three starred questions (Nos. 227—249) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions were laid on the Table.

In the absence of the Minister of Food and Agriculture, questions addressed to him, were answered by the Deputy Minister of Commerce and Industry.

One short notice question regarding Railway Collision near Bikaner was also put on the order paper. It was orally answered by the Minister of Railways and supplementary questions were also put on it.

#### 3. Adjournment motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri Pisupati Venkata Raghavaiah regarding the fast undertaken by Swami Sitaram demanding the formation of the Andhra State.

#### 4. Government Bill introduced

The Commissions of Enquiry Bill 1952.

P.T.O

## 5. Government Bills passed

(1) The Indian Tariff (Second Amendment) Bill, 1952.

(2) The Calcutta Port (Amendment) Bill, 1952.

## 6. Government Bill—Motion for Reference to Select Committee

The motion for reference of the Essential Goods (Declaration and Regulation of Tax on Sale or Purchase) Bill to a Select Committee was moved.

## 7. Discussion on matter arising out of Answers to Questions

At 12-30 P.M. Shri A. K. Gopalan raised discussion on points arising out of the answer given on the 20th May, 1952, to Starred Question No. 56 regarding firing on Railway employees at Gorakhpur.

(The House adjourned till 8-15 A.M. on Thursday, the 29th May, 1952).

---

### Corrigendum

In the Parliamentary Bulletin—Part I, dated the 26th May, 1952, on page 17, in para. 6 under the heading "The Budget (Railways) 1952-53" against serial No. 4, for "Choudhary Raghbir Singh" read "Shri Raghbir Sahai".

M. N. KAUL,

Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

May 29, 1952

[Brief record of the proceedings of the meeting of the House of the People held on May 29, 1952]

### No. 12

#### 1. Questions.

Twenty-seven Starred Questions (Nos. 266—270 and 272—293) and four unstarred questions (Nos. 39—42) were put down on the order paper. Original notice of starred question No. 293 was received in Hindi. Starred question No. 271 was deleted from the list, having been transferred to 4-6-52. Twenty-three starred questions (Nos. 266—270 and 272—289) were orally answered and supplementary questions were put on twenty-two of them. Replies to the remaining questions were laid on the Table of the House.

#### 2. The Budget (Railways) 1952-53.

General Discussion on the Budget (Railways) 1952-53, was resumed.

The following members took part in the debate:—

1. Pandit Lingaraj Misra
2. Shri Gurmukh Singh Musafir
3. Shri Tulsidas Kilachand
4. Shri Sarangadhar Das
5. Shri R. P. Nevatia
6. Shri Halaharvi Sitarama Reddy
7. Shri N. Gopalaswami Ayyangar
8. Shri Shankar Shantaram More
9. Shri Rohini Kumar Chaudhuri
10. Shri P. T. Punnoose
11. Pandit Lakshmi Kanta Maitra.

Shri Lal Bahadur replied to the debate.

The discussion was concluded.

(The House adjourned till 8-15 A.M. on Friday, the 30th May, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

May 30, 1952

[Brief record of the proceedings of the meeting of the  
House of the People held on May 30, 1952]

### No. 13

#### 1. Questions.

Thirty-nine starred questions (Nos. 294 to 324 and 326 to 333) and eight unstarred questions (Nos. 43 to 50) were put down on the order paper. Starred questions Nos. 325 and 334 and unstarred question No. 51 were deleted from the list having been transferred to the lists of questions for the 11th, 19th and 3rd June, 1952 respectively. Starred questions Nos. 335 and 336 were deleted having been transferred to the 26th June, 1952. The original notice of starred question No. 329 was received in Hindi.

Twenty-three starred questions (Nos. 294, 397 to 300, 307 to 319, 321 and 322) were orally answered and supplementary questions were put on twenty of them. Replies to the remaining questions (including starred questions Nos. 295, 296, 304 to 306 and 320 of which the questioners were absent) were laid on the Table of the House.

#### 2. Adjournment Motion.

The Speaker disallowed the adjournment motion by Shri Biren Dutt regarding promulgation of section 144 in Agartala.

#### 3. Paper laid on the Table.

Shri C. D. Deshmukh laid on the table a signed copy of the Appropriation Accounts (Posts and Telegraphs) 1949-50 and the Audit Report 1951 under Article 151 of the Constitution.

#### 4. Statement by the Speaker re: Time-limit for speeches on the General Budget.

The Speaker made an announcement fixing the time-limit for speeches during the general discussion on the General Budget as fifteen minutes for each member excepting the Minister for Finance for whom 45 minutes or more will be allowed, if necessary.

[P.T.O.]

**5. The Budget (General) 1952-53—General Discussion.**

General Discussion on the Budget (General) 1952-53 commenced.

The following members took part in the debate:—

1. Shri B. Shiva Rao
2. Shri A. K. Gopalan
3. Shri G. H. Deshpande
4. Kumari Annie Mascarene
5. Shri Abdus Sattar
6. Dr. Manik Chand Jatav-vir
7. Shri A. K. Basu
8. Shri R. Velayudhan
9. Shri A. M. Thomas
10. Sardar Lal Singh
11. Shri Dodda Thimmaiah.

The discussion was not concluded.

**6. Motion for Election of Deputy Speaker**

Shri Satyanarayan Sinha moved the following motion which was seconded by Shri U. Srinivasa Malliah:—

“That Shri M. Ananthasayanam Ayyangar be chosen as the Deputy Speaker of this House.”

The motion was adopted and Shri M. Ananthasayanam Ayyangar was declared duly elected as the Deputy Speaker of the House.

The Speaker, the Leader of the House and Dr. Syama Prasad Mookerjee offered felicitations to the Deputy Speaker on his election who thanked the House in reply.

(The House adjourned till 8-15 A.M. on Monday, the 2nd June, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

June 2, 1952

[Brief record of the proceedings of the meeting of the House of the People held on June 2, 1952]

### No. 14

#### 1. Oath or Affirmation

One member took oath in Hindi.

#### 2. Questions

Forty-five starred questions (Nos. 337—381) and fourteen unstarred questions (Nos. 52—65) were put down on the order paper. The original notices of six starred questions (Nos. 362, 366, 377, 378, 380 and 381) were received in Hindi.

Twenty starred questions (Nos. 337—349, 351—353 and 355—358) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred questions Nos. 350, and 354 of which the questioners were absent) were laid on the Table. Starred questions Nos. 349 and 351 were answered together as relating to the same subject.

One short notice question regarding riots in Delhi was also put on the order paper. It was orally answered by the Minister of Home Affairs and supplementary questions were also put on it.

#### 3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri A. K. Gopalan regarding the situation arising out of closure of mills and promulgation of Section 144 Cr.P.C. in Indore.

#### 4. Papers laid on the Table

A copy of each of the following Ministry of Communications Notifications making certain further amendments to the Indian Aircraft Rules, 1937, under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934:—

- (i) Notification No. 10-A/48-51, dated the 23rd April, 1952.
- (ii) Notification No. 10-A/8-50, dated the 31st March, 1952.

[P.T.O.]

## **Government Bill introduced**

The Code of Criminal Procedure (Amendment) Bill, 1952.

## **The Budget (General) 1952-53—General Discussion**

General Discussion on the Budget (General) 1952-53, continued.

The following members took part in the debate:—

1. Shri P. T. Chako
2. Shri B. H. Khardekar
3. Shri N. V. Gadgil
4. Shrimati B. Khongmen
5. Shri Harindranath Chattopadhyaya
6. Shri K. A. Damodara Menon
7. Shri Balwant Nagesh Datar
8. Dr. Shaukatullah Shah Ansari
9. Shri Vishnu Ghanashyam Deshpande
10. Shri Kadyala Gopala Rao
11. Shri Rajaram Giridharlal Dubey
12. Shri Mathura Prasad Mishra.

The discussion was not concluded.

## **7. Messages from the Council of States**

Secretary read out the following messages from the Secretary to the Council of States:—

- (1) "In accordance with the provisions of sub-rule (5) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Bill further to amend the Indian Tariff Act, 1934, which was passed by the House of the People at its sitting held on the 28th May, 1952, and transmitted to the Council of States for its recommendations, and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill"; and
- (2) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform you that the Council of States, at its sitting held on the 31st May, 1952, agreed without any amendment to the following Bills which were passed by the House of the People at

its sittings held on the 23rd and the 28th May, 1952, namely:

- (i) A Bill to repeal the Saurashtra (Abolition of Local Sea Customs Duties and Imposition of) Post Development Levy Ordinance, 1949;
- (ii) A Bill to amend the Displaced Persons (Claims) Act, 1950;
- (iii) A Bill further to amend the Calcutta Port Act, 1890."

(The House adjourned till 8-15 A.M. on Tuesday, the 3rd June, 1952).

---

### Corrigendum

In Parliamentary Bulletin—Part I, dated the 30th May, 1952, under the heading "Questions", in line 1 of sub-para. 2 of para. 1, for "397—300" read "297—303".

M. N. KAUL,

Secretary.



# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

June 3, 1952

[Brief record of the proceedings of the meeting of the House of the People, held on June 3, 1952]

No. 15

### 1. Questions

Forty-three starred questions (Nos. 382—413, 415—417 and 420—427) and four unstarred questions (Nos. 66 to 69) were put down on the order paper. Starred questions Nos. 414, 418 and 419 and unstarred questions Nos. 70 and 71 were deleted from the list having been transferred to the list of questions for the 9th June, 1952. The original notice of starred question No. 413 was received in Hindi.

Twenty-four starred questions (Nos. 362 to 398 and 400 to 406) were orally answered and supplementary questions were put on twenty-one of them. Replies to the remaining questions (including starred question No. 399 of which the questioner was absent) were laid on the Table of the House.

### 2. Papers laid on the Table

Shri C. D. Deshmukh laid on the table a copy of each of the following Notifications of the Ministry of Finance under sub-section (2) of Section 2C of the Insurance Act, 1938:—

- (i) Notification No. 658-I(2)/44, dated the 7th April, 1952.
- (ii) Notification No. 666-I(1)/46, dated the 7th April, 1952.

### 3. The Budget (General) 1952-53—General Discussion

General Discussion on the Budget (General) 1952-53 was resumed.

The following members took part in the debate:—

- (1) Shri C. P. Matthen,
- (2) Shrimati Sucheta Kripalani,
- (3) Dr. A. Krishnaswami,
- (4) Dr. M. V. Gangadhara Siva,
- (5) Shri B. R. Bhagat,

[P.T.O.]

- (6) Dr. N. M. Jaisoorya,
- (7) Dr. Satya Narayan Sinha,
- (8) Shri N. C. Chatterjee,
- (9) Sardar Surjit Singh Majithia,
- (10) Shri N. Sreekantan Nair,
- (11) Shri Joachim Alva,
- (12) Shri Shankar Shantaram More,

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Wednesday, the 4th June, 1952.)

**M. N. KAUL,**  
**Secretary.**

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

June 4, 1952.

(Brief record of the proceedings of the meeting of the House of the People held on June 4, 1952)

### No. 16

#### 1. Questions.

Seventy-four starred questions (Nos. 428 to 467, 469 to 484 and 486 to 503) and fifteen unstarred questions (Nos. 72, 73 and 75 to 87) were put down on the order paper. Starred questions Nos. 468 and 485 were deleted from the list having been transferred to the list of questions for the 11th June, 1952. Unstarred question No. 74 was deleted from the list having been transferred to the list of questions for the 10th June, 1952. Original notices of starred questions Nos. 464, 465, 493, 501 and 502 were received in Hindi.

Thirty starred questions (Nos. 429-433, 435-437, 445-451 and 453-467) were orally answered and supplementary questions were put on twenty-six of them. Replies to the remaining questions (including starred questions Nos. 428, 434, 438 to 444 and 452 of which the questioners were absent) were laid on the Table of the House.

#### 2. Papers laid on the Table.

Shri Gulzarilal Nanda laid on the table a copy of each of the following papers, under Sections 45(5) and 44(3) of the Damodar Valley Corporation Act, 1948:—

- (i) Annual Report of the Damodar Valley Corporation Part I, for 1950-51; and
- (ii) Budget Estimates of the Damodar Valley Corporation for 1952-53.

#### 3. The Budget (General) 1952-53—General Discussion.

General Discussion on the Budget (General) 1952-53 was resumed.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Shankar Shantaram More.
- (2) Shri T. T. Krishnamachari.
- (3) Shri Hirendra Nath Mukerjee.
- (4) Shrimati Sushama Sen.
- (5) Pandit Suresh Chandra Mishra.
- (6) Shri Nand Lal Sharma.
- (7) Shri N. Gopaldaswami Ayyangar.
- (8) Shri Tekur Subrahmanyam.
- (9) Dr. Syama Prasad Mookerjee.

Shri C. D. Deshmukh replied to the debate.

The discussion was concluded.

(The House adjourned till 8-15 A.M. on Thursday, the 5th June, 1952.)

---

### Corrigendum

In Parliamentary Bulletin—Part I, dated the 2nd June, 1952,—

- (i) in para. 6 under the heading “The Budget (General) 1952-53 —General Discussion”, against serial number 1, for “Shri P.T. Chako” read “Shri P.T. Chacko”;
- (ii) in part 2(i) of para. 7 under the heading “Messages from the Council of States”, on page 27, for “Post Development Levy Ordinance, 1949” read “Port Development Levy Ordinance, 1949”; and
- (iii) in the last line on page 27, for “Secretary” read “Secretary”.

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART 1

June 5, 1952

[Brief record of the proceedings of the meeting of the House of the People held on June 5, 1952]

### No. 17

#### 1. Questions

Forty-six starred questions (Nos. 504 to 525, 527 to 540 and 542 to 551) and eleven unstarred questions (Nos. 88 to 93 and 95 to 99) were put down on the order paper. Starred question No. 526 was withdrawn by the member. Starred question No. 541 was deleted from the list having been transferred to the list of questions for the 11th June, 1952. Unstarred question No. 94 was also deleted from the list having been transferred to the list of questions for the 12th June, 1952. The original notice of starred question No. 533 was received in Hindi.

Twenty-three starred questions (Nos. 504 to 524 and 527 to 528) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred question No. 525 of which the questioner was absent) were laid on the Table.

One short notice question regarding food scarcity in West Bengal was also put down on the order paper. It was orally answered by the Minister of Food and Agriculture and supplementary questions were also put on it.

#### 2. Obituary Reference

The Speaker made a reference to the passing away of Shri H. J. Khandekar who was a member of the Constituent Assembly of India (Legislative).

#### 3. The Budget (Railways) 1952-53—Demand for Grants

Demand for Grant No. 1 for Rs. 21,97,000 in respect of Railways under the head "Railway Board" was voted in full.

Nine cut motions moved on the Demand were negatived by the House.

(The House adjourned till 8-15 A.M. on Friday, the 6th June, 1952.)

M. N. KAUL,

Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

June 6, 1952

[Brief record of the proceedings of the meeting of the House of the People held on June 6, 1952]

No. 18

### 1. Questions

Twenty starred questions (Nos. 552—562, 564—568 and 570—573) and four unstarred questions (Nos. 100—103) were put down on the order paper. Starred questions Nos. 563 and 569 were deleted from the list having been transferred to the list of questions for the 12th June, 1952.

Fifteen starred questions (Nos. 553—562 and 564—568) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred question No. 552 of which the questioner was absent) were laid on the Table.

One short notice question regarding death of cattle in Rayalaseema was also put down on the order paper. It was orally answered by Deputy Minister of Commerce and Industry and supplementary questions were also put on it.

### 2. Appointment of the Joint Committee of the Houses of Parliament

The Speaker announced that he has, in consultation with the Chairman of the Council of States, appointed a Joint Committee of the Houses of Parliament consisting of:—

#### Members of the House of the People

1. Shri M. Ananthasayanam Ayyangar—(*Chairman*)
2. Shri Satya Narayan Sinha
3. Shri C. D. Deshmukh
4. Shri A. K. Gopalan
5. Shrimati Sucheta Kripalani

[P.T.O.]

6. Dr. Syama Prasad Mookerjee
7. Shri Hukam Singh
8. Shri U. Srinivasa Malliah
9. Pandit Thakur Das Bhargava
10. Shri Tulsidas Kilachand

#### **Members of the Council of States**

11. Shri Lal Bahadur
12. Shri Amolakh Chand
13. Shrimati Pushpalata Das
14. Pandit Hirday Nath Kunzru
15. Shri Puchalapalli Sundarayya

to consider and report to Parliament

(i) Whether it is desirable to change wholly or partly the present system of the payment of daily allowances to the Members of Parliament and if so, whether such payments should be wholly by salaries or partly by salaries and partly by allowances;

(b) In case the system of salaries or salaries cum allowances is proposed or the present system of daily allowances is to be continued what amount should be paid as salary and/or allowances and on what conditions; and

(ii) Whether instead of cash allowance paid to the members for travelling, they should get a free railway pass for travelling to Delhi and back in connection with such journeys as are undertaken on the business of Parliament and if so on what conditions such free railway pass should be used.

The committee is a Parliamentary Committee and shall have all the powers and privileges of a Parliamentary Committee.

In order to constitute a meeting of the Committee the quorum shall be five.

#### **3. Government Bill introduced**

The Indian Tea Control (Amendment) Bill, 1952.

#### **4. The Budget (Railways) 1952-53—Demands for Grants**

Demand for Grant No. 4 for Rs. 17,13,91,000 in respect of Railways under the head "Ordinary Working Expenses—Administration" was voted in full.

Six cut motions moved on the Demand were negatived by the House.

(The House adjourned till 8-15 A.M. on Monday, the 9th June, 1952.)

**M. N. KAUL,**  
Secretary.



# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

June 9, 1952

[Brief record of the proceedings of the meeting of the House of the People held on June 9, 1952]

No. 19

### 1. Oath or Affirmation

One member made affirmation in Hindi.

### 2. Questions

Seventy-four starred questions (Nos. 574 to 621, 623 to 630, 632 to 645 and 647 to 650) and twenty-five unstarred questions (Nos. 104 and 106 to 129) were put down on the order paper. Starred questions Nos. 622, 631 and 646 and unstarred question No. 105 were deleted from the lists having been transferred to the 13th, 19th, 16th and 28th June, 1952, respectively. The original notices of starred questions Nos. 606, 607 and 608 and unstarred questions Nos. 126 and 127 were received in Hindi. Twenty starred questions (Nos. 574 to 593) were orally answered and supplementary questions were put on nineteen of them. Replies to the remaining questions were laid on the Table.

### 3. The Budget (Railways) 1952-53—Demands for Grants

The following Demands for Grants for 1952-53 in respect of Railways under the heads mentioned below were voted in full:—

Demand No.		Rs.
2.	Audit . . . . .	23,27,000
3.	Miscellaneous Expenditure . . . . .	47,50,000
5.	Ordinary Working Expenses—Repairs and Maintenance . . . . .	42,16,06,000

[P.T.O

Demand No.	Rs.
6. Ordinary Working Expenses—Operating Staff . . . . .	27,38,37,000
7. Ordinary Working Expenses—Operation (Fuel) . . . . .	11,55,89,000
8. Ordinary Working Expenses—Operation other than Staff and Fuel . . . . .	9,59,58,000
9. Ordinary Working Expenses—Miscellaneous Expenses . . . . .	11,94,07,000
9A. Ordinary Working Expenses—Labour Welfare . . . . .	2,61,31,000
10. Payments to Indian States and Companies . . . . .	27,08,000
11. Appropriation to Depreciation Reserve Fund . . . . .	3,00,00,000
12A. Open Line Works—(Revenue)—Labour Welfare . . . . .	94,14,000
12B. Open Line Works—(Revenue)—Other than Labour Welfare . . . . .	2,80,92,000
13. Appropriation to Development Fund . . . . .	12,00,00,000
14. Appropriation to Revenue Reserve Fund . . . . .	11,47,07,000
15. Construction of New Lines—Capital and Depreciation Fund . . . . .	31,83,000
16. Open Line Works—Additions . . . . .	9,01,15,000
17. Open Line Works—Replacements . . . . .	34,04,99,000
18. Open Line Works—Development Fund . . . . .	7,24,51,000
19. Capital Outlay on Vizagapatam Port . . . . .	11,88,000
20. Dividend payable to General Revenues . . . . .	34,00,15,000

Seven cut motions of which five were moved on Demand No. 9A and two were moved on Demand No. 15 were negatived by the House.

(The House adjourned till 8-15 A.M. on Tuesday, the 10th June, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

---

## PARLIAMENTARY BULLETIN—PART I

June 10, 1952

---

[Brief record of the proceedings of the meeting of the House of the People held on June 10, 1952]

---

No. 20

### 1. Questions

Forty-eight starred questions (Nos. 651—698) and thirteen unstarred questions (Nos. 130—142) were put down on the order paper. The original notice of starred question No. 689 was received in Hindi.

Twenty-two starred questions (Nos. 651—672) were orally answered and supplementary questions were put on twenty-one of them. Replies to the remaining questions were laid on the Table. Starred questions Nos. 666, 667 and 669 were answered together as relating to the same subject.

In the absence of the Minister of Food and Agriculture, questions addressed to him were answered by the Deputy Minister of Commerce and Industry.

One short notice question regarding protest strike by D. T. S. workers was also put down on the order paper. It was orally answered by the Minister of Transport and supplementary questions were also put on it.

### 2. Panel of Chairmen

The Speaker nominated the following members on the Panel of chairmen in place of the members temporarily nominated by him earlier on the panel:—

1. Pandit Thakur Das Bhargava.
2. Shrimati Ammu Swaminadhan.

[P.T.O.]

3. Shri Hari Vinayak Pataskar.
4. Shri N. C. Chatterjee.
5. Shrimati Renu Chakravartty.

### 3. The Budget (General) 1952-53—Demands for Grants

The discussion on Demands Nos. 11, 12, 13, 14, 15, 16 and 108 for which the Ministry of Defence is responsible, commenced.

Seven cut motions were moved on Demand No. 11.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Wednesday, the 11th June, 1952.)

**M. N. KAUL,**  
**Secretary.**

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

June 11, 1952

[Brief Record of the Proceedings of the Meeting of the House of the People held on June 11, 1952]

### No. 21

#### 1. Questions

Thirty-one starred questions (Nos. 699 to 721, 724, 725, 727 and 730 to 734) and two unstarred questions (Nos. 143 and 144) were put down on the order paper. Starred questions Nos. 722, 723, 726, 728 and 729 were deleted from the list having been transferred to the 18th June, 1952. The original notice of starred question No. 707 was received in Hindi. Twenty-three starred questions (Nos. 699 to 710, 712, 713, 715 to 721, 724 and 725) were orally answered and supplementary questions were put on twenty of them. Replies to the remaining questions (including starred questions Nos. 711 and 714 of which the questioners were absent) were laid on the Table of the House.

#### 2. Government Bill introduced

The State Armed Police Forces (Extension of Laws) Bill, 1952.

#### 3. The Budget (General) 1952-53—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them for which the Ministry of Defence is responsible, concluded and the Demands for Grants were voted in full:—

(Ministry of Defence)

Demand No.		Rs.
11	Ministry of Defence	17,23,000
12	Defence Services, Effective—Army ...	1,13,30,43,000
13	Defence Services, Effective—Navy ...	7,50,86,000
14	Defence Services, Effective—Air Force	15,48,07,000
15	Defence Services, Non-Effective Charges ...	10,65,51,000
16	Miscellaneous Expenditure under the Ministry of Defence	3,33,000
108	Defence Capital Outlay	11,33,34,000

[P.T.O.]

Seven cut motions moved on Demand No. 11 were negatived by the House.

(2) The discussion on Demands Nos. 22, 23 and 24 for which *Ministry of External Affairs* is responsible, commenced.

Six cut motions were moved on Demand No. 23.

The discussion was not concluded

(The House adjourned till 8-15 A.M. on Thursday, the 12th January, 1952.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

June 12, 1952

[Brief record of the proceedings of the meeting of the House of the People held on June 12, 1952]

### No. 22

#### 1. Questions

Sixty-two starred questions (Nos. 735 to 789 and 791 to 797) and eighteen unstarred questions (Nos. 145 to 151, 153 to 161, 163 and 164) were put down on the order paper. Starred question No. 790 and unstarred questions Nos. 152 and 162 were deleted from the lists having been transferred to the 19th, 25th and 18th June, 1952, respectively. The original notices of starred questions Nos. 765 to 767, 774 and 778 and unstarred question No. 164 were received in Hindi.

Twenty-two starred questions (Nos. 735 to 751 and 755 to 759) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred questions Nos. 752 to 754 of which the questioner was absent) were laid on the Table of the House.

#### 2. Obituary Reference

The Speaker made a reference to the passing away of Shri Sheodass Daga who was a sitting member of the House of the People and was also a member of the old Central Legislative Assembly.

#### 3. The Budget (General) 1952-53—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them for which the Ministry of External Affairs is responsible, concluded and the Demands for Grant were voted in full:—

(Ministry of External Affairs)

Demand No.		Rs.
22	Tribal Areas	1,96,95,000
23	External Affairs	3,55,94,000
24	Miscellaneous Expenditure under the Ministry of External Affairs	3,35,000

[P.T.O.]

Seven cut motions of which six were moved on the 11th June and one was moved on the 12th June on Demand No. 23 were negatived by the House.

(The House adjourned till 8-15 A.M. on Friday, the 13th June, 1952.)

M. N. KAUL,  
Secretary.



# HOUSE OF THE PEOPLE

---

## PARLIAMENTARY BULLETIN—PART I

June 13, 1952

---

[Brief record of the proceedings of the meeting of the House of the People held on June 13, 1952]

---

No. 23

### 1. Questions

Fifty-two starred questions (Nos. 798—832 and 834—850) and twelve unstarred questions (Nos. 165—176) were put down on the order paper. Starred question No. 833 was deleted from the list having been transferred to the list of questions for the 20th June, 1952. The original notices of starred questions Nos. 812 and 844 were received in Hindi.

Twenty-eight questions (Nos. 798—801, 803-804, 808-809, 811—819, 823, 825-826, 828—832 and 834—836) were orally answered and supplementary questions were put on twenty-six of them. Replies to the remaining questions (including starred questions Nos. 802, 805—807, 810, 820—822, 824 and 827 of which the questioners were absent) were laid on the Table of the House. Starred questions Nos. 817 and 826 were answered together as relating to the same subject.

In the absence of the Ministers of Food and Agriculture and of Railways and Transport, questions addressed to them were answered by the Deputy Minister of Commerce and Industry and Shri Satish Chandra, respectively.

### 2. The Budget (General) 1952-53—Demands for Grants

Discussion on Demands for Grants Nos. 17, 18, 19, 20 and 21, for which the Ministry of Education is responsible, and Nos. 70, 72, 73, 74 and 124, for which the Ministry of Natural Resources and Scientific Research is responsible, commenced.

Eighteen cut motions were moved, eleven on Demand No. 17, four on Demand No. 20, one on Demand No. 70 and two on Demand No. 73.

The discussion was not concluded.

[P.T.O.]

(The House adjourned till 8-15 A.M. on Monday, the 16th June, 1952.)

---

**Corrigenda**

(1) In Parliamentary Bulletin—Part I, dated the 9th June, 1952, in para. 3 under the heading "The Budget (Railways) 1952-53—Demands for Grants", against Demand No. 11 in third column, for "3,00,00,000" read "30,00,00,000".

(2) In Parliamentary Bulletin—Part I, dated the 11th June, 1952, in the last sentence on page 41, for "12th January, 1952" read "12th June, 1952".

**M. N. KAUL,**  
**Secretary.**

# HOUSE OF THE PEOPLE

---

## PARLIAMENTARY BULLETIN—PART I

June 16, 1952

---

[**Brief record of the proceedings of the meeting of the House of the People held on June 16, 1952**]

---

### No. 24

#### 1. Oath or Affirmation

1 member affirmation in Hindi.

#### 2. Questions

Twenty-five starred questions (Nos. 851 to 875) and seven unstarred question (Nos. 177 to 183) were put down on the order paper. The original notice of starred question No. 867 was received in Hindi.

Twenty-two starred questions (Nos. 853 to 860 and 862 to 875) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred questions Nos. 851, 852 and 861 of which the questioners were absent) were laid on the Table.

#### 3. Question of Privilege

A statement was made by the Minister of Home Affairs in regard to the question of privilege raised by Shri K. Ananda Nambiar on 13th June, 1952, in connection with the arrest of Shri Dasaratha Deb, M.P. The question was referred to the Committee of Privileges by the Speaker under Rule 214 of the Rules of Procedure.

#### 4. Government Bills Introduced

- (1) The Indian Ports (Amendment) Bill, 1952.
- (2) The Appropriation (Railways) No. 2 Bill, 1952.

#### 5. The Budget (General) 1952-53—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministries

[P.T.O.]

of Education and Natural Resources and Scientific Research are responsible, concluded and the Demands for Grants were voted in full:—

*Ministry of Education*

Demand	Rs.
No.	
17 Ministry of Education	23,63,000
18 Archaeology	25,75,000
19 Other Scientific Departments	1,13,41,000
20 Education ...	2,46,31,000
21 Miscellaneous Departments and Expenditure under the Ministry of Education ...	18,16,000

---

*Ministry of Natural Resources and Scientific Research*

70 Ministry of Natural Resources and Scientific Research ...	7,54,000
72 Geological Survey	42,38,000
73 Mines	12,93,000
74 Scientific Research ...	1,60,06,000
124 Other Capital Outlay of the Minis- try of Natural Resources and Scientific Research	54,35,000

Eighteen cut motions moved on the 13th June, 1952—of which eleven were on Demand No. 17, four on Demand No. 20, one on Demand No. 70 and two on Demand No. 73 were negatived by the House.

(2) Discussion on Demand for Grants Nos. 1, 2, 3, 4 and 104, for which the Ministry of Commerce and Industry is responsible, commenced.

Seventeen cut motions were moved—eleven on Demand No. 1 and six on Demand No. 2.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Tuesday, the 17th June, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

June 17, 1952

[Brief record of the proceedings of the meeting of the House of the People held on June 17, 1952]

### No. 25

#### 1. Oath or affirmation

One member took oath in Hindi.

#### 2. Questions

Sixty-nine starred questions (Nos. 876 to 937, 940 to 943, 945, 947 and 948) and ten unstarred questions (Nos. 184 to 188 and 190 to 194) were put down on the order paper. Original notices of starred questions Nos. 893 to 895, 928 and 943 were received in Hindi. Starred questions Nos. 944, 946 and unstarred question No. 189 were deleted from the lists having been transferred to the lists of questions for the 23rd June, 1952. Starred question No. 949 was deleted from the list having been transferred to the list of questions for the 25th June, 1952.

Twenty starred questions (Nos. 876 to 884 and 889 to 899) were orally answered and supplementary questions were put on all of them. Starred questions Nos. 894 and 895 were answered together with the permission of the Chair. Replies to the remaining questions (including starred questions Nos. 885 to 888 of which the questioners were absent) were laid on the Table of the House.

One short notice question regarding the price of coarse and medium cloth was also put down on the order paper. It was answered by the Minister of Commerce and Industry and supplementary questions were also put thereon.

#### 3. Statement by the Minister of Rehabilitation

The Minister of Rehabilitation made a statement in connection with the reply given on the 30th May, 1952, to Part (b) of Starred Question No. 300 re: the training of displaced persons.

[P.T.O.]

#### 4. The Budget (General) 1952-53—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads shown against them, for which the Ministry of Commerce and Industry is responsible, concluded and the Demands were voted in full:—

*(Ministry of Commerce & Industry)*

Demand No.		Rs.
1	Ministry of Commerce & Industry ...	47,13,000
2	Industries ...	93,30,000
3	Commercial Intelligence and Statistics ...	30,49,000
4	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry ...	14,41,000
104	Capital Outlay of the Ministry of Commerce and Industry ...	2,22,23,000

Seventeen cut motions moved on the 16th June, 1952,—of which eleven were on Demand No. 1 and six on Demand No. 2—were negated by the House.

(2) Discussion on Demands for Grants Nos. 78, 79, 80 and 125, for which the Ministry of Rehabilitation is responsible, commenced.

Seven cut motions were moved on Demand No. 78, and one cut motion was ruled out of order by the Chair.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Wednesday, the 18th June, 1952.)

**M. N. KAUL,**  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

June 18, 1952

[Brief record of the proceedings of the meeting of the House of the People held on June 18, 1952]

No. 26

### 1. Questions

The question hour having been dispensed with, all starred questions put down on the order paper for the day were treated as unstarred questions and their answers together with the answers to the unstarred questions will be printed in the Official Report for the day.

### 2. Government Bills introduced

- (1) The Constitution (Second Amendment) Bill, 1952.
- (2) The Delimitation Commission Bill, 1952.
- (3) The Repealing and Amending Bill, 1952.

### 3. The Budget (General) 1952-53—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads shown against them, for which the Ministry of Rehabilitation is responsible, concluded and the Demands were voted in full:—

(Ministry of Rehabilitation)

Demand No.		Rs.
78	Ministry of Rehabilitation ...	13,00,000
79	Expenditure on Displaced Persons ..	6,72,92,000
80	Miscellaneous Expenditure under the Ministry of Rehabilitation ...	19,000
125	Capital Outlay of the Ministry of Rehabilitation	20,00,000

Seven cut motions, moved on the 17th June, 1952, on Demand No. 78 were negatived by the House.

[P.T.O.]

(2) Discussion on Demands for Grants Nos. 95, 96, 97, 89, 99, 100, 101, 130, 131 and 132 for which the Ministry of Works, Housing and Supply and the Ministry of Production are responsible, commenced.

Seven cut motions, of which four were on Demand No. 95, two on Demand No. 97 and one on Demand No. 132, were moved.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Thursday, the 19th June, 1952).

---

### Corrigenda

In Parliamentary Bulletin—Part I, dated the 16th June, 1952,—

- (i) in para. 1 under the heading 'Oath or Affirmation' *after* the word "member"; *insert* "made"; and
- (ii) in para. 5(2) under the heading 'The Budget (General) 1952-53—Demands for Grants' in the first line *for* "Demand for Grants", *read* "Demands for Grants".

M. N. KAUL,  
Secretary.



# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

June 19, 1952.

[Brief record of the proceedings of the meeting of the House of the People held on June 19, 1952]

### No. 27

#### 1. Questions

The question hour having been dispensed with, all starred questions put down on the order paper for the day were treated as unstarred questions and their answers together with the answers to the unstarred questions will be printed in the Official Report for the day.

#### 2. Obituary Reference

The Speaker made a reference to the passing away of Shri Vidya Sagar Pandya who was a member of the old Central Legislative Assembly.

#### 3. The Budget (General) 1952-53—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Works, Housing and Supply and the Ministry of Production are responsible, concluded and the Demands were voted in full:—

*(Ministry of Works, Housing and Supply and Ministry of Production)*

Demand No.		Rs.
95	Ministry of Works, Production and Supply	10,27,000
96	Supplies	2,72,04,000
97	Salt	... 88,15,000
98	Stamp cancelling and Printing Inks manufacturing Factory	... 1,97,000
99	Other Civil Works	... 11,11,26,000
100	Stationery and Printing	3,41,45,000

[P.T.O.]

Demand No.		Rs.
101	Miscellaneous Departments and Expenditure under the Ministry of Works, Production and Supply	... 38,23,000
130	New Delhi Capital Outlay	... 1,44,91,000
131	Capital Outlay on Buildings	... 7,08,07,000
132	Other Capital Outlay of the Ministry of Works, Production and Supply	... 4,64,02,000

Seven cut motions moved on the 18th June, 1952—of which four were on Demand No. 95, two on Demand No. 97 and one on Demand No. 132—were negatived by the House.

(2) The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Labour is responsible, were also voted in full:—

*(Ministry of Labour)*

Demand No.		Rs.
63	Ministry of Labour	19,29,000
64	Chief Inspector of Mines	... 5,95,000
65	Miscellaneous Departments and Expenditure under the Ministry of Labour	... 2,30,04,000
66	Employment Exchanges and Resettlement	1,08,04,000
67	Civil Defence	... 83,000
122	Capital Outlay of the Ministry of Labour	4,09,000

Ten cut motions—of which nine were moved on Demand No. 63 and one on Demand No. 66—were negatived by the House.

(The House adjourned till 8-15 A.M. on Friday, the 20th June, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—Part I

June 20, 1952

[Brief record of the proceedings of the meeting of the House of the People held on June 20, 1952]

No. 28

### 1. Questions

Fifty-eight starred questions (Nos. 1035—1088 and 1091—1094) and eight unstarred questions (Nos. 220—227) were put down on the order paper. Original notices of starred questions Nos. 1076, 1083, 1094 and unstarred questions Nos. 223 and 227 were received in Hindi. Starred questions Nos. 1089 and 1090 were deleted from the list having been transferred to the lists of questions for the 27th and 28th June, 1952, respectively.

Thirty starred questions (Nos. 1036, 1039—1048 and 1050—68) were orally answered and supplementary questions were put on twenty-seven of them. Replies to the remaining questions (including starred questions Nos. 1035 and 1037 to 1038 of which the questioner was absent) were laid on the Table of the House.

In the absence of the Minister of Planning and River Valley Schemes, questions addressed to him were answered by the Minister of Finance.

### 2. Announcement by the Speaker

The Speaker made an announcement in the House that the Joint Committee of the Houses of Parliament, appointed to consider and report on the question of payment of salaries and allowances to members of Parliament, will also consider and report to Parliament as to the abbreviations to be used for members of the House of the People and of the Council of States.

### 3. Government Bills Introduced

(1) The Indian Companies (Amendment) Bill, 1952.

[P.T.O.]

(2) The Rubber (Production and Marketing) Amendment Bill, 1952.

#### **4. The Budget (General) 1952-53—Demands for Grants**

Discussion on Demands for Grants Nos. 71, 75, 76 and 123, for which the Ministry of Irrigation and Power is responsible, commenced.

Thirteen cut motions, of which two were on Demand No. 71, seven on Demand No. 75, one on Demand No. 76 and three on Demand No. 123, were moved.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Monday, the 23rd June, 1952.)

M. N. KAUL,

Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

June 23, 1952

[Brief record of the proceedings of the meeting of the House of the People held on June 23, 1952]

### No. 29

#### 1. Questions

Forty-seven starred questions (Nos. 1095—1136 and 1138—1142) and twenty-two unstarred questions (Nos. 228—249) were put down on the order paper. Starred question No. 1137 was deleted from the list having been transferred to the list of questions for the 30th June, 1952. Original notices of starred questions Nos. 1121, 1122 and 1130 and unstarred question No. 249 were received in Hindi.

Thirty starred questions (Nos. 1095—1102, 1104—1106, 1108—1109, 1113—1114, 1116—1123 and 1125—1131) were orally answered and supplementary questions were put on twenty-nine of them. Replies to the remaining questions (including Nos. 1103, 1107, 1110—1112, 1115 and 1124 of which the questioners were absent) were laid on the Table of the House.

In the absence of the Minister of Food and Agriculture, questions addressed to him were answered by Shri Satish Chandra.

#### 2. Obituary Reference

The Speaker made a reference to the passing away of Shri Anant Savalaram Nandkar, a sitting member of the House of the People.

#### 3. Question of Privilege

A question of privilege raised by Shri A. K. Gopalan in regard to certain papers laid on the table on the 12th June, 1952, by Dr. Satyanarain Sinha, M.P., was referred to the Committee of Privileges by the Speaker.

#### 4. Papers laid on the table

Shri Satya Narayan Sinha laid on the table a Supplementary Statement showing the meetings of the Standing Committees attached to various Ministries, and subjects discussed at such meetings during the period from 1st February to 31st March, 1952

[P.T.O.]

**5. Motions for election to committees and programme of dates for nominations and elections thereto**

Motions for election of twenty-five members to the Estimates Committee and fifteen members to the Public Accounts Committee were moved and adopted.

The Speaker announced the following programme for receiving nominations and holding elections, if necessary, of members to these Committees:—

	<i>Date and time for nominations</i>	<i>Date and time for elections</i>
(1) The Estimates Committee	} Upto 12 Noon on 26-6-52	} Between 10-30 A. M. and 1 P. M. on 30-6-52
(2) The Public Accounts Committee		

**6. The Budget (General) 1952-53—Demands for Grants**

The following Demands for Grants in respect of the heads shown against them, for which the Ministries of Communications and Transport are responsible, were voted in full:—

Demand No.		Rs.
	<i>(Ministry of Communications)</i>	
5	Ministry of Communications ...	6,95,000
6	Indian Posts and Telegraphs Department (including Working Expenses) ...	28,84,19,000
7	Meteorology ...	81,00,000
8	Overseas Communication Service ...	54,40,000
9	Aviation ...	1,89,30,000
10	Miscellaneous Expenditure under the Ministry of Communications ...	3,64,000
105	Capital Outlay on Indian Posts and Telegraphs (not met from Revenue) ...	6,43,12,000
106	Capital Outlay on Civil Aviation ...	1,27,75,000
107	Other Capital Outlay of the Ministry of Communications ...	35,34,000
	<i>(Ministry of Transport)</i>	
89	Ministry of Transport	22,23,000
90	Ports and Pilotage	46,05,000
91	Lighthouses and Lightships	29,06,000
92	Central Road Fund	3,67,65,000

Demand No.		Rs.
93	Communications (including National Highways) ...	2,98,79,000
94	Miscellaneous Expenditure under the Ministry of Transport ...	1,51,000
127	Capital Outlay on Ports	1,70,00,000
128	Capital Outlay on Roads ...	4,55,20,000
129	Other Capital Outlay of the Ministry of Transport ...	78,97,000

Twenty-six cut motions—of which five were moved on Demand No. 5, eleven on Demand No. 6, one on Demand No. 7, three on Demand No. 9, three on Demand No. 89, two on Demand No. 93, and one on Demand No. 105—were negatived by the House.

(The House adjourned till 8-15 A.M. on Wednesday, the 25th June, 1952.)

**M. N. KAUL,**  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

June 25, 1952

[Brief record of the proceedings of the meeting of the House of the People held on June, 25, 1952]

### No. 30

#### 1. Questions.

Thirty seven starred questions (Nos. 1143—1157, 1160—1165 and 1167—1182) and twelve unstarred questions (Nos. 250—261) were put down on the order paper. Starred Questions Nos. 1158—1159 and 1166 were deleted from the list. Question Nos. 1158-1159 were transferred for answer on the 2nd July, 1952 and Question No. 1166 transferred to the 30th June, 1952. Original notices of Starred Question Nos. 1168 and 1178 and unstarred Question Nos. 252-253 were received in Hindi. Twenty-three starred questions were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including Nos. 1160, 1165 and 1168 of which the questioners were absent) were laid on the Table.

One short notice question regarding Match manufacture in South India was also asked. It was answered by the Minister of Commerce and Industry and supplementary questions were put on it.

#### 2. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri A. K. Gopalan regarding the bombing of Yalu River electric plants by American planes.

#### 3. Leave of absence

Rt. Rev. John Richardson was granted leave of absence from the sittings of the House during this Session.

[P.T.O.]



#### 4. The Budget (General) 1952-53—Demands for Grants

The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Home Affairs was responsible, were voted in full:—

(Ministry of Home Affairs)

Demand No.		Rs.
54	Ministry of Home Affairs	74,63,000
56	Delhi ...	84,84,000
57	Police ...	46,40,000
58	Census ...	12,46,000
59	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs ...	6,01,000
60	Andaman and Nicobar Islands ...	1,05,39,000
120	Capital Outlay of the Ministry of Home Affairs ...	15,90,000

Discussion and voting on Demand No. 55 in respect of "Cabinet" was held over.

Eighteen cut motions—of which fourteen were moved on Demand No. 54, two on Demand No. 55, one on Demand No. 56 and one on Demand No. 57—were negatived by the House.

(The House adjourned till 8-15 A.M. on Thursday, the 26th June, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

June 26, 1952

[Brief record of the proceedings of the meeting of the House of the People held on June 26, 1952]

### No. 31

#### 1. Questions

Seventy-one starred questions (Nos. 1183—1253) and thirteen unstarred questions (Nos. 262—274) were put down on the order paper. Original notices of seven starred questions (Nos. 1195, 1204, 1224, 1241, 1242, 1244 and 1245) were received in Hindi.

Twenty-nine starred questions (Nos. 1185—1203 and 1205—1214) were orally answered and supplementary questions were put on twenty-seven of them. Replies to the remaining questions (including starred questions Nos. 1183, 1184 and 1204 of which the questioners were absent) were laid on the Table of the House. Starred questions Nos. 1198 and 1199 were answered together.

One Short notice question regarding visit of the Minister of Food and Agriculture to the distressed areas of West Bengal was also put down on the order paper. It was orally answered by the Minister of Food and Agriculture and supplementary questions were also put thereon.

#### 2. The Budget (General) 1952-53—Demands for Grants

The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of States is responsible, were voted in full:—

(Ministry of States)

Demand No.		Rs.
81	Ministry of States	7,31,000
82	Privy Purses and Allowances of Indian Rulers	1,31,000
83	Kutch	64,77,000

[P.T.O.]

Demand No.		Rs.
84	Bilaspur	9,65,000
85	Manipur	30,89,000
86	Tripura	73,90,000
87	Relations with States	39,52,000
88	Miscellaneous Expenditure under the Ministry of States	54,66,000
126	Capital Outlay of the Ministry of States	2,14,03,000

Twenty cut motions—of which sixteen were moved on Demand No. 81 and one each on Demands Nos. 85, 86, 87 and 88—were negatived by the House. One other cut motion on Demand No. 82 was ruled out of order.

(The House adjourned till 8-15 A.M. on Friday, the 27th June, 1952.)

M. N. KAUL,  
Secretary.

**HOUSE OF THE PEOPLE**  
**PARLIAMENTARY BULLETIN—PART I**

June 27, 1952

[Brief record of the proceedings of the meeting of the House of the  
People held on June 27, 1952]

**No. 32**

**1. Questions**

Thirty-nine starred questions (Nos. 1254—1290 and 1292-1293) and eleven unstarred questions (Nos. 275—285) were put down on the order paper. Starred questions Nos. 1291 and 1294 were deleted from the list having been transferred to the list of questions for the 3rd July, 1952. Original notices of six starred questions (Nos. 1262, 1264, 1265, 1275, 1283 and 1284) were received in Hindi.

Twenty-five starred questions (Nos. 1256—1261, 1263 and 1266—1283) were orally answered and supplementary questions were put on twenty-three of them. Replies to the remaining questions (Nos. 1254-1255, 1262 and 1264-1265 of which the questioners were absent) were laid on the Table of the House.

In the absence of the Minister of Food and Agriculture, questions addressed to him, were answered by the Deputy Minister of Commerce and Industry.

**2. Extension of time for presentation of Report of Committee of Privileges.**

The House adopted the motion for extension of time for presentation of the Report of the Committee of Privileges on the question of privilege involved in the arrest of Shri Vishnu Ghanshyam Deshpande, M.P., upto the 10th July, 1952.

**3. The Budget (General) 1952-53—Demands for Grants**

(1) The following Demands for Grants in respect of the heads shown against them, for which the Ministry of Information and Broadcasting is responsible, were voted in full:—

*(Ministry of Information and Broadcasting)*

Demand No.		Rs.
61	Ministry of Information and Broadcasting ...	68,16,000
62	Broadcasting ...	1,41,91,000
121	Capital Outlay on Broadcasting ...	44,93,000

[P.T.O.]

Five cut motions—of which two were moved on Demand No. 61 and three on Demand No. 62—were negatived by the House.

(2) Discussion on Demands for Grants Nos. 68 and 69, for which the Ministry of Law is responsible and further discussion on Demand for Grant No. 55, commenced.

Eight cut motions were moved—four on Demand No. 68 and four on Demand No. 69.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Saturday, the 28th June, 1952.)

M. N. KAUL,  
Secretary.

73 12 12 53  
1952

83

**HOUSE OF THE PEOPLE**

**PARLIAMENTARY BULLETIN—PART I**

*June 28, 1952*

**[Brief record of the proceedings of the meeting of the House of the People held on June 28, 1952]**

**No. 33**

**1. Questions**

The question hour having been dispensed with, all starred questions put down on the order paper for the day were treated as unstarred questions and their answers together with the answers to the unstarred questions will be printed in the Official Report for the day.

One short notice question regarding the recent air raids on the Power Plants on the Korean-Manchurian border by the United Nations Forces was put down on the order paper. It was orally answered by the Prime Minister and no supplementaries were allowed.

**2. The Budget (General) 1952-53—Demands for Grants**

(1) Further discussion on the following Demands for Grants in respect of the heads shown against them, relating to Law and Minority Affairs, were voted in full:—

*(Ministry of Law)*

Demand No.		Rs.
68	Ministry of Law	... 82,47,000
69	Administration of Justice	... 1,46,000

*(Minority Affairs)*

55	Cabinet	... 16,73,000
----	---------	---------------

Eight cut motions moved on the 27th June, 1952—four on Demand No. 68 and four on Demand No. 69—were negatived by the House.

[P.T.O.]

(2) Discussion on Demands for Grants Nos. 42, 43, 44, 45, 46, 47, 48, 49, 116, 117 and 118, for which the Ministry of Food and Agriculture is responsible, commenced.

Twenty-four cut motions were moved—fourteen on Demand No. 42, one on Demand No. 43, six on Demand No. 47 and three on Demand No. 49.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Monday, the 30th June, 1952).

M. N. KAUL,  
Secretary

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART 1

June 30, 1952

[Brief record of the proceedings of the meeting of the House of the People held on June 30, 1952]

No. 34

### 1. Oath or Affirmation

Two members made affirmation in English.

### 2. Questions

Twenty-seven starred questions (Nos. 1316—1342) and six unstarred questions (Nos. 302—307) were put down on the order paper. Original notice of starred question No. 1320 was received in Hindi. Twenty one starred questions (Nos. 1317—1322, 1326—1339 and 1342) were orally answered and supplementary questions were put on nineteen of them. Replies to the remaining questions (including starred questions Nos. 1316, 1323—1325, 1340 and 1341 of which the questioners were absent) were laid on the Table of the House.

### 3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri M. S. Gurupadaswamy.

### 4. Papers laid on the Table

Dr. Kailas Nath Katju laid on the table a copy of the Enquiry Report of the Commissioner, Banaras-Gorakhpur Division, in respect of the Gorakhpur Firing on the 25th April, 1952, in pursuance of the undertaking given during the half-an-hour discussion on the 28th May, 1952, on points arising out of the answer given on the 20th May, 1952, to starred question No. 56 regarding firing on railway employees at Gorakhpur.

### 5. Declaration of results of election to Public Accounts Committee and Estimates Committee

The Speaker declared that, as the numbers of candidates for election to the Public Accounts Committee and the Estimator

[P.T.O.]



Committee, were equal to the numbers of vacancies in the Committees respectively, the candidates, mentioned below, have been duly elected to the Committees:—

#### I. Public Accounts Committee

1. Shri B. Das
2. Shri Munishwar Dutt Upadhyay
3. Shri M. L. Dwivedi
4. Shri Shree Narayan Das.
5. Shri Tribhuan Narayan Singh
6. Shri Balwant Nagesh Datar
7. Shri Ranbir Singh Chaudhuri
8. Acharya Shriman Narayan Agarwal
9. Dr. Mono Mohon Das
10. Pandit Krishna Chandra Sharma
11. Shri Uma Charan Patnaik
12. Shri V. P. Nayar
13. Shri B. Ramachandra Reddi
14. Shri G. D. Somani
15. Shri K. M. Vallatharas

#### II. Estimates Committee

1. Shri M. Ananthasayanam Ayyangar
2. Shri B. Shiva Rao
3. Shri U. Srinivasa Malliah
4. Pandit Thakur Das Bhargava
5. Dr. Panjabrao S. Deshmukh
6. Shri Balvantray Gopaljee Mehta
7. Shri Nityanand Kanungo
8. Shri Mohanlal Saksena
9. Shri R. Venkataraman
10. Shri Bali Ram Bhagat
11. Shri Arun Chandra Guha
12. Shri Upendranath Barman
13. Pandit Balkrishna Sharma
14. Dr. Suresh Chandra
15. Shri Shivram Rango Rane
16. Shri Radhelal Vyas

17. Shri Debeswar Sarmah
18. Dr. Lanka Sundaram
19. Shri Jaipal Singh
20. Shri Shankar Shantaram More
21. Shri Kadyala Gopala Rao
22. Shri V. Muniswamy Avl. Thirukuralar
23. Sardar Lal Singh
24. Shri Girraj Saran Singh
25. Shri Sarangadhar Das.

#### **6. The Budget (General) 1952-53—Demands for Grants**

Further discussion on Demands for Grants Nos. 42, 43, 44, 45, 46, 47, 48, 49, 116, 117 and 118, for which the Ministry of Food and Agriculture is responsible, and the cut motions moved thereunder on the 28th June, 1952, was resumed.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Tuesday, the 1st July, 1952.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 1, 1952

[Brief record of the proceedings of the meeting of the House of the People held on July 1, 1952]

No. 35

### 1. Questions

The question hour having been dispensed with, all starred questions put down on the order paper for the day were treated as unstarred questions and their answers together with the answers to the unstarred questions will be printed in the Official Report for the day.

### 2. The Budget (General) 1952-53—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads shown against them, for which the Ministry of Food and Agriculture is responsible, concluded and the Demands for Grants were voted in full:—

*(Ministry of Food and Agriculture)*

Demand No.		Rs.
42	Ministry of Food and Agriculture ...	31,11,000
43	Forest ...	24,23,000
44	Survey of India ...	68,35,000
45	Botanical Survey ...	97,000
46	Zoological Survey ...	2,85,000
47	Agriculture ...	2,15,01,000
48	Civil Veterinary Services ...	23,25,000
49	Miscellaneous Expenditure under the Ministry of Food and Agriculture ...	12,39,37,000

[P.T.O.]

Demand No.		Rs.
116	Capital Outlay on Forests	... 16,69,000
117	Purchases of foodgrains	.. 1,26,92,39,000
118	Other Capital Outlay of the Ministry of Food and Agriculture	... 20,21,33,000

Twenty-four cut motions moved on the 28th June, 1952—of which fourteen were on Demand No. 42, one on Demand No. 43, six on Demand No. 47 and three on Demand No. 49—were negatived by the House.

(2) The following Demands for Grants in respect of the heads shown against them, for which the Ministry of Health is responsible, were also voted in full:—

*(Ministry of Health)*

Demand No.		Rs.
50	Ministry of Health	4,05,000
51	Medical Services	... 58,11,000
52	Public Health	... 51,98,000
53	Miscellaneous Expenditure under the Ministry of Health	... 46,12,000
119	Capital Outlay of the Ministry of Health	... 1,16,10,000

Eighteen cut motions—of which ten were moved on Demand No. 50, one on Demand No. 51 and seven were on Demand No. 52—were negatived by the House.

(3) Further discussion on Demands for Grants Nos. 71, 75, 76 and 123, for which the Ministry of Irrigation and Power is responsible, was resumed.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Wednesday, the 2nd July, 1952.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July. 2, 1952

[Brief record of the proceedings of the meeting of the House of the People held on July 2, 1952]

### No. 36

#### 1. Questions

The question hour having been dispensed with, all starred questions put down on the order paper for the day were treated as unstarred questions and their answers together with the answers to the unstarred questions will be printed in the Official Report for the day.

One Short Notice question regarding strike by Postal Employees in 1946 was put down on the order paper. It was orally answered by the Minister of Communications and supplementary questions were also put thereon.

#### 2. Papers laid on the table

Shri C. D. Deshmukh laid on the table a copy of certain further amendments to the Insurance Rules, 1939, published in Notification No. 102 I.F.(1)/51, dated the 26th September, 1951, under sub-section (3) of section 114 of the Insurance Act, 1938.

#### 3. The Budget (General) 1952-53—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads shown against them, for which the Ministry of Irrigation and Power is responsible, concluded and the Demands for Grants were voted in full:—

*(Ministry of Irrigation and Power).*

Demand No.		Rs.
71	Irrigation (including working expenses), Navigation, Embankment and Drainage Works (met from Revenue) ...	16,000
75	Multipurpose River Schemes ...	27,60,000

Demand No.		Rs.
76	Miscellaneous Departments and Expenditure under the Ministry of Natural Resources and Scientific Research ...	31,72,000
123	Capital Outlay on Multipurpose River Schemes ...	2,04,43,000

Thirteen cut motions moved on the 20th June, 1952—of which two were on Demand No. 71, seven on Demand No. 75, one on Demand No. 76 and three on Demand No. 123—were negatived by the House.

(2) Discussion on Planning under Demand No. 37 in respect of “Miscellaneous Departments and Expenditure under the Ministry of Finance”, also concluded. Voting on this Demand for Grant was held over.

One cut motion moved on the Demand was negatived by the House.

(3) Discussion on Demands for Grants Nos. 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37 (in respect of subjects other than ‘Planning’), 38, 39, 40, 41, 109, 110, 111, 112, 113, 114 & 115, for which the Ministry of Finance is responsible, commenced.

Thirty-eight cut motions were moved—eleven on Demand No. 25, three on Demand No. 26, one on Demand No. 27, six on Demand No. 28, two on Demand No. 32, one on Demand No. 33, one on Demand No. 35, one on Demand No. 36, five on Demand No. 37, one on Demand No. 38, five on Demand No. 41 and one on Demand No. 114.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Thursday, the 3rd July, 1952.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

---

## PARLIAMENTARY BULLETIN—PART I

July 3, 1952

---

[Brief record of the proceedings of the meeting of the House of the People held on July 3, 1952]

---

No. 37

### 1. Questions

Thirty-five starred questions (Nos. 1429—1433 and 1435—1464) and two unstarred questions (Nos. 339 and 340) were put down on the order paper. Starred question No. 1434 was deleted from the list having been transferred to the list of questions for the 29th July, 1952. Original notices of starred questions Nos. 1438, 1439, 1448, 1450 and 1451 were received in Hindi.

Sixteen starred questions (Nos. 1429—1433, 1435—1437, 1440—1444, 1446, 1447 and 1449) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred questions Nos. 1438, 1439, 1445 and 1448 of which the questioners were absent) were laid on the Table of the House.

### 2. Obituary Reference

The Speaker made a reference to the passing away of Guru Gosain Agam Dasji who was a sitting member of the House of the People.

### 3. Leave of absence

Shrimati Renu Chakravartty was granted leave of absence from the sittings of the House.

### 4. Government Bills introduced

(1) The Prevention of Corruption (Second Amendment) Bill, 1952.

(2) The Criminal Law Amendment Bill, 1952.

[P.T.O.]

## 5. The Budget (General) 1952-53—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads shown against them, for which the Ministry of Finance is responsible, concluded and the Demands for Grants were voted in full:—

(Ministry of Finance)

Demand No.		Rs.
25	Ministry of Finance	80,77,000
26	Customs	1,74,11,000
27	Union Excise Duties	4,49,79,000
28	Taxes on Income including Corporation Tax ...	2,85,36,000
29	Opium	23,01,000
30	Stamps	67,14,000
31	Payments to other Governments, Departments etc., on account of the Administration of Agency Subjects and Management of Treasuries.	8,55,000
32	Audit	5,02,62,000
33	Currency	1,53,36,000
34	Mint	65,03,000
35	Territorial and Political Pensions	15,33,000
36	Superannuation Allowances and Pensions ...	2,07,75,000
37	Miscellaneous Departments and Expenditure under the Ministry of Finance ...	1,05,79,000
38	Grants-in-aid to States	8,85,96,000
39	Miscellaneous Adjustments between the Union and State Governments	85,000
40	Pre-Partition Payments	1,05,85,000
41	Extraordinary Payments	11,16,35,000
109	Capital Outlay on the India Security Press ...	6,39,000
110	Capital Outlay on Currency	27,000
111	Capital Outlay on Mints	22,01,000
112	Commuted Value of Pensions	66,43,000
113	Payments to Retrenched Personnel ...	1,52,000
114	Other Capital Outlay of the Ministry of Finance	10,00,03,000
115	Loans and Advances by the Central Government	11,37,38,000



Thirty-eight cut motions moved on the 2nd July, 1952—of which eleven were on Demand No. 25, three on Demand No. 26, 1 on Demand No. 27, six on Demand No. 28, two on Demand No. 32, one on Demand No. 33, one on Demand No. 35, one on Demand No. 36, five on Demand No. 37, one on Demand No. 38, five on Demand No. 41 and one on Demand No. 114—were negatived by the House.

(2) At 1 P.M. the following Demands for Grants were submitted to the vote of the House and granted in full:—

*(Parliamentary Affairs)*

Demand No.		Rs.
77	Department of Parliamentary Affairs	71,000
<i>(Parliament)</i>		
102	Parliament . . .	72,19,000
103	Miscellaneous Expenditure under the Parliament Secretariat . . .	19,000

The Demands were voted in full.

**6. The Appropriation (No. 2) Bill, 1952—Government Bill introduced**

The Appropriation (No. 2) Bill, 1952.

(The House adjourned till 8-15 A.M. on Friday, the 4th July, 1952).

**M. N. KAUL,**  
Secretary.

# HOUSE OF THE PEOPLE

---

## PARLIAMENTARY BULLETIN—PART I

July 4, 1952

---

[Brief record of the proceedings of the meeting of the House of the People held on July 4, 1952]

---

### No. 38

#### 1. Oath or Affirmation

Two members took oath in English.

#### 2. Questions

Twenty-nine starred questions (Nos. 1465—1489, 1491 and 1493—1495) and six unstarred questions (Nos. 341—346) were put down on the order paper. Starred question No. 1490 was deleted from the list having been transferred to the list of questions for the 11th July, 1952. Starred question No. 1492 has been postponed to the 14th July, 1952. Original notices of three starred questions (Nos. 1473, 1474 and 1477) and one unstarred question (No. 341) were received in Hindi.

Twenty-two starred questions (Nos. 1465—1472, 1475—1476, 1478—1481, 1483-1484, 1486-1487, 1489, 1491, and 1493-1494) were orally answered and supplementary questions were put on twenty-one of them. Replies to the remaining questions (including 1473-1474, 1477, 1482, 1485 and 1488 of which the questioners were absent) were laid on the Table.

One short notice question regarding improper storage of food-grains in Bombay was also put down on the order paper. It was orally answered by the Minister of Food and Agriculture and supplementary questions were also put thereon.

#### 3. Motions for election to Committees and programme of dates for nominations and elections thereto.

Motions for election of members to the Committees, detailed below, were moved and adopted. The Speaker announced the follow-

[P.T.O.]

ing programme for receiving nominations and holding elections, if necessary, of members to the Committees:—

	No. of Members	Date and time for nomination	Date and time for election
(1) Central Advisory Board of Archaeology.	3	7-7-52 (Upto 12 Noon)	10-7-52 (between 10-30 A. M. and 1 P. M.)
(2) All India Council for Technical Education.	2		
(3) Court of the Aligarh Muslim University.	2		
(4) Court of the Banaras Hindu University.	2	8-7-52 (upto 12 Noon)	11-7-52 (between 10-30 A. M. and 1 P. M.)
(5) Indian Council of Medical Research.	2		

#### 4. Government Bills passed

- (1) The Appropriation (Railways) No. 2 Bill, 1952.
- (2) The Appropriation (No. 2) Bill, 1952.

#### 5. Government Bill—Motion for reference to Select Committee

Further discussion of the motion for reference of the Essential Goods (Declaration and Regulation of Tax on Sale and Purchase) Bill to a Select Committee, moved on the 28th May, 1952, was resumed.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Monday, the 7th July, 1952.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 7, 1952

[Brief record of the proceedings of the meeting of the House of the People held on July 7, 1952]

No. 39

### 1. Questions

Twenty-one starred questions (Nos. 1496—1513 and 1516—1518) and seven unstarred questions were put down on the order paper. Original notices of two starred questions (Nos. 1500 and 1503) were received in Hindi. Starred Questions Nos. 1514 and 1515 were deleted from the List having been transferred to 11th and 14th July, 1952, respectively. Sixteen starred questions were orally answered. Supplementary questions were put on fifteen questions. No supplementary question was put on Starred Question No. 1516. The Member being absent, reply to S.Q. No. 1500 was read by the Minister of Commerce and Industry on behalf of the Defence Minister with the permission of the Chair at the end of the Question Hour. Replies to the remaining questions (including Nos. 1503, 1506, 1507 and 1511 of which the questioners were absent) were laid on the Table.

In the absence of the Defence Minister, questions addressed to him were answered by the Minister of Commerce and Industry.

### 2. Private Members' Resolutions

The following Resolution was moved by Shri Tushar Chatterjea:—

“This House is of opinion that immediate steps should be taken to redistribute the States on a linguistic basis and that the boundaries of the existing States be readjusted accordingly.”

Amendments were moved by—

- (1) Shri M. S. Gurupadaswamy
- (2) Shri Shankar Shantaram More

[P.T.O.]

- (3) Shri Kandala Śubrahmanyam
- (4) Shri Vishnu Ghanshyam Deshpande
- (5) Shri Sivamurthi Swami
- (6) Shri Hukam Singh
- (7) Shri N. C. Chatterjee
- (8) Shri K. Kelappan
- (9) Shri R. Velayudhan
- (10) H. H. Maharaja Rajendra Narayan Singh Deo.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Tuesday, the 8th July, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 8, 1952

[Brief record of the proceedings of the sitting of the House of the People held on July 8, 1952]

No. 40

### 1. Questions

Sixty starred questions (Nos. 1519—1568, 1570—1575 and 1577—1580) and seventeen unstarred questions (Nos. 354—370) were put down on the Order Paper. Starred questions Nos. 1569 and 1576 were deleted from the list having been transferred to the list of questions for the 14th July, 1952 and starred question No. 1581 was deleted having been transferred to the 15th July, 1952. Original notice of Starred questions Nos. 1529, 1536, 1537 and 1578 were received in Hindi.

Twenty-one starred questions (Nos. 1519—1528, 1530, 1532—1534, 1539—1542 and 1544—1546) were orally answered and supplementary questions were put on nineteen of them. Replies to the remaining questions (including starred questions Nos. 1529, 1531, 1535—1538 and 1543 of which the questioners were absent) were laid on the Table of the House.

### 2. Government Bill—Referred to Select Committee

Discussion on the motion for reference of the Essential Goods (Declaration and Regulation of Tax on Sale or Purchase) Bill to a Select Committee moved on the 28th May, 1952, concluded, and the motion was adopted.

The Bill was referred to a Select Committee consisting of the following members with instructions to report by the 18th July, 1952:—

1. Shrimati B. Khongmen
2. Dr. Ram Subhag Singh
3. Shri Tulsidas Kilachand

[P.T.O.]

4. Acharya Shriman Narayan Agarwal
5. Shri P. T. Chacko
6. Shri B. Das
7. Shri Gurmukh Singh Musafir
8. Col. B. H. Zaidi
9. Shri S. V. L. Narasimham
10. Shri S. V. Ramaswamy
11. Shri G. D. Somani
12. Shrimati Sucheta Kripalani
13. Shri Rajaram Giridharlal Dubey
14. Shri Keshava Deva Malaviya
15. Shri Arun Chandra Guha
16. Shri Liladhar Joshi
17. Shri Balwant Sinha Mehta
18. Shri Dev Kanta Borooah
19. Shri Sarangadhar Das
20. Shri Mahavir Tyagi
21. Shri M. V. Krishnappa
22. Dr. Shaukatullah Shah Ansari
23. Shri N. R. M. Swamy and
24. Shri C. D. Deshmukh.

### **3. Government Bill postponed**

Consideration of the Code of Civil Procedure (Amendment) Bill, 1952, postponed till the next session.

### **4. Government Bill passed**

The Maintenance Orders Enforcement (Amendment) Bill, 1952.

### **5. Government Bill Referred to Select Committee**

The Notaries Bill was referred to a Select Committee consisting of the following members with instructions to report by the 18th July, 1952:—

1. Shri N. C. Chatterjee
2. Shri Kamal Kumar Basu
3. Dr. A. Krishnaswami
4. Shri Rayasam Seshagiri Rao
5. Shri B. S. Murthy
6. Shri Munishwar Dutt Upadhyay

7. Shri Hari Vinayak Pataskar
8. Shri Balwant Nagesh Datar
9. Shri Nemi Chandra Kasliwal
10. Shri Narendra P. Nathwani
11. Shri Chimanlal Chakubhai Shah
12. Shri Nageshwar Prasad Sinha
13. Shri Khushi Ram Sharma
14. Shri S. V. Ramaswamy
15. Shri C. C. Biswas and
16. Shri Kotha Raghuramaiah.

**6. Government Bill under consideration**

The Constitution (Second Amendment) Bill, 1952.

(The House adjourned till 8-15 A.M. on Wednesday, the 9th July, 1952).

M. N. KAUL,  
Secretary.



# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 9, 1952

[Brief record of the proceedings of the sitting of the House of the People held on July 9, 1952

No. 41

### 1. Questions

Sixty-two starred questions (Nos. 1582—1642 and 1644) and fourteen unstarred questions (Nos. 371—384) were put down on the order paper. Starred question No. 1643 was deleted from the list having been transferred to the list of questions for the 16th July, 1952. Original notices of starred questions Nos. 1599, 1623, 1625, 1626 and 1637 were received in Hindi.

Twenty-six starred questions (Nos. 1582—1595, 1597—1600, 1603—1606, and 1609—1612) were orally answered and supplementary questions were put on twenty-five of them. Replies to the remaining questions (including starred questions Nos. 1696, 1601-1602 and 1607-1608 of which the questioners were absent) were laid on the Table of the House.

In the absence of the Minister of Food and Agriculture, questions addressed to him, were answered by the Deputy Minister of Commerce and Industry.

### 2. Presentation of Report of the Committee of Privileges

Dr. Kailas Nath Katju presented the Report of the Committee of Privileges on the question of privilege involved in the arrest of Shri Vishnu Ghanashyam Deshpande. M.P., which was referred to the Committee on the 27th May, 1952.

### 3. Motions for Election to Committees and programme of dates for Nominations and Elections thereto

Motions for election of members to the Committees, detailed below, were moved and adopted. The Speaker announced the

[P.T.O.]

following programme for receiving nominations and holding elections, if necessary, of members to the Committees:—

—	No. of Members	Date and time of nomination	Date and time of election.
Central Advisory Board of Education.	3	11-7-1952 (Upto 12 NOON)	15-7-1952 (Between 10-30 A.M. and 1 P.M.)
Court of the University of Delhi	2		

#### 4. Government Bill introduced

“ The Preventive Detention (Second Amendment) Bill, 1952.

#### 5. Government Bills—Motion for circulation adopted

Motions that the following two Bills be circulated for the purpose of eliciting opinion thereon by the 15th October, 1952, were adopted:—

- (1) The Constitution (Second Amendment) Bill, 1952.
- (2) The Delimitation Commission Bill, 1952.

#### 6. Government Bill passed

The Repealing and Amending Bill, 1952.

#### 7. Government Bill—Motion for Reference to Select Committee

The House adopted the motion for the reference of the Indian Income-Tax (Amendment) Bill to a Select Committee consisting of the following members with instructions to report on or before the 21st July, 1952:—

1. Shri S. Sinha
2. Pandit Algu Rai Shastri
3. Prof. Ram Saran
4. Shri Ghamandi Lal Bansal
5. Shri C. R. Basappa
6. Shri Shantilal Girdharlal Parikh
7. Shri Hari Vinayak Pataskar
8. Shri Radheshyam Ramkumar Morarka
9. Shri P. Natesan
10. Pandit Chatur Narain Malviya
11. Shri Ahmed Mohiuddin

12. Pandit Thakar Das Bhargava
13. Shri A. K. Basu
14. Dr. Panjabrao S. Deshmukh
15. Col. B. H. Zaidi
16. Shri C. P. Matthen
17. Shri Purnendu Sekhar Naskar
18. Shri Sohan Lal Dhusiya
19. Shri P. N. Rajabhoj
20. Shri Kamal Kumar Basu
21. Shri N. C. Chatterjee
22. Shri K. A. Damodara Menon
23. Shri Tulsidas Kilachand
24. Shri S. V. Ramaswamy
25. Shri Mahavir Tyagi
26. Shri Chintaman Dwarkanath Deshmukh.

**3. Government Bill under consideration**

The Code of Criminal Procedure (Second Amendment) Bill, 1952.

(The House adjourned till 8-15 A.M. on Thursday, the 10th July, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 10, 1952

[Brief record of the proceedings of the sitting of the House of the People held on July 10, 1952]

### 1. Questions

Fourteen Starred Questions (Nos. 1645—1658) and three Unstarred Questions (Nos. 385—387) were put down on the order paper. Original notice of Starred Question No. 1648 was received in Hindi. Thirteen Starred Questions (Nos. 1645—1654 and 1656—1658) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including No. 1655 of which the questioner was absent) were laid on the Table.

In the absence of the Defence Minister, questions addressed to him were answered by the Minister of Commerce and Industry.

### 2. Results of elections to Committees

The Speaker declared that, as the numbers of candidates for election to the following bodies were equal to the numbers of vacancies in them, the candidates mentioned under them have been duly elected thereto:—

#### I. *The Central Advisory Board of Archaeology*

1. Shri Shobha Ram.
2. Shri Hirendra Nath Mukerjee.
3. Pandit Lingaraj Misra.

#### II. *The All India Council for Technical Education*

1. Shri Syamnandan Sahaya.
2. Prof. C. P. Mathew.

### 3. Papers laid on the Table

SHRI C. D. DESHMUKH laid on the table a copy of each of the following Notifications of the Ministry of Finance under sub-section (2) of Section 2C of the Insurance Act, 1938:—

- (i) Notification No. Ins. A-87(1)/50, dated the 7th June, 1952.
- (ii) Notification No. Ins. A-74(1)/51, dated the 14th June, 1952.

[P.T.O.]

**4. Government Bill under consideration**

The Code of Criminal Procedure (Second Amendment) Bill, 1952.  
(The House adjourned till 8-15 A.M. on Friday, the 11th July, 1952.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 11, 1952.

[Brief record of the proceedings of the sitting of the House of the People held on July 11, 1952]

No. 43

### 1. Questions.

Fifty starred questions (Nos. 1659 to 1679 and 1681 to 1709) and nine unstarred questions (Nos. 390 to 398) were put down on the order paper. Starred question No. 1680 was deleted from the list having been transferred to the list of questions for the 14th July, 1952. Unstarred questions Nos. 388 and 389 were deleted from the list having been transferred to the 17th and 14th July, 1952 respectively. Original notices of starred questions Nos. 1673, 1674, 1675 and 1700 and unstarred question No. 390 were received in Hindi.

Twenty-five starred questions (Nos. 1659 to 1667, 1669, 1670, 1673 to 1678 and 1681 to 1688) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred questions Nos. 1668, 1671, 1672 and 1679 of which the questioners were absent) were laid on the Table of the House.

### 2. Results of Elections to Committees.

The Speaker declared that, as the numbers of candidates for election to the following bodies were equal to the numbers of vacancies in them, the candidates, mentioned under them, have been duly elected thereto:—

#### I. *Court of the Aligarh Muslim University.*

1. Shri Shahnawaz Khan.
2. Maulana Mohammad Saeed Masuodi.

#### II. *Court of the Benaras Hindu University.*

1. Shri Rohanlal Chaturvedi.
2. Prof. Diwan Chand Sharma.

### 3. Government Bill passed.

The Code of Criminal Procedure (Second Amendment) Bill, 1952.

### 4. Government Bill referred to Select Committee.

The Commissions of Enquiry Bill was referred to a Select Committee consisting of the following members with instructions to report by the 21st July, 1952:—

1. Shri N. Somana
2. Shri Nandlal Joshi
3. Pandit Mukat Bihari Lal Bhargava
4. Shri H. C. Heda
5. Shri Shankargauda Veerangauda Patil
6. Shri Narendra P. Nathwani
7. Shri K. G. Deshmukh.
8. Shri Jagannath Kolay
9. Shri Kamakhya Prasad Tripathi
10. Shri Tek Chand
11. Shri Pannalal R. Kaushik
12. Shri M. L. Dwivedi
13. Shri Tribhuan Narayan Singh
14. Shri Banarsi Prasad Jhunjunwala
15. Shri Shiva Datt Upadhyaya
16. Shri Rayasam Seshagiri Rao
17. Dr. N. M. Jaisoorya
18. Shri P. T. Punnoose
19. Shri Umashankar Muljibhai Trivedi
20. Shri Hukam Singh
21. Shri K. S. Raghavachari
22. Shri Frank Anthony
23. Shri G. D. Somani
24. Dr. Kailas Nath Katju
25. Shri Bhawani Singh
26. Shri Tulsidas Kilachand
27. H. H. Maharaja Rajendra Narayan Singh Deo
28. Shri B. Shiva Rao
29. Shri Tekur Subrahmanyam
30. Dr. Panjabrao S. Deshmukh.

(The House adjourned till 9-15 A.M. on Saturday, the 12th July, 1952.)

**M. N. KAUL,**

Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 12, 1952

[Brief record of the proceedings of the sitting of the House of the People held on July 12, 1952]

No. 44

### 1. Question of Privilege

A question of privilege, raised by Shri B. Shiva Rao, in regard to certain statement alleged to have been made by Shri Puchalapalli Sundarayya, member of the Council of States, and published in the *Times of India* dated the 5th July, 1952 was referred to the Committee of Privileges by the Speaker.

### 2. Results of Elections to Committee

The Speaker declared that, as the number of candidates for election to the Indian Council of Medical Research was equal to the number of vacancies in it, the candidates, mentioned below, have been duly elected to the Council:—

1. Dr. Satyaban Roy
2. Dr. S. A. Ebenezer

### 3. Private Members' Resolution

Further discussion of the following Resolution moved by Shri Tushar Chatterjea on the 7th July, 1952, concluded and the Resolution was negatived by the House:—

“This House is of opinion that immediate steps should be taken to redistribute the States on a linguistic basis and that the boundaries of the existing States be readjusted accordingly.”

All the fourteen amendments moved on the 7th July, 1952, were also negatived by the House.

(The House adjourned till 8-15 A.M. on Monday, the 14th July, 1952).

### *Corrigendum*

In Parliamentary Bulletin—Part I, dated the 10th July, 1952, before para. 1 entitled “Questions”, insert “No. 42” in the centre.

M. N. KAUL,  
Secretary.



# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 14, 1952

[Brief record of the proceedings of the sitting of the House of the People held on July 14, 1952]

No. 45

### 1. Questions

Forty-three starred questions (Nos. 1710—1713, 1715—1737, 1739—1753 and 1492) and fifteen unstarred questions (Nos. 399—404 and 406—414) were put down on the order paper. Starred question No. 1714 was withdrawn by the Member. Unstarred question No. 405 was deleted from the list. The original notice of starred question No. 1750 was received in Hindi.

Thirty starred questions (Nos. 1710—1713, 1715—1720, 1722—1724, 1726—1737 and 1739—1743) were orally answered and supplementary questions were put on twenty-eight of them. Replies to the remaining questions (including starred questions Nos. 1721 and 1725 of which the questioners were absent) were laid on the Table of the House.

In the absence of the Ministers of Food and Agriculture and Railways and Transport, questions addressed to them, were answered by the Deputy Minister of Commerce and Industry and Shri Satish Chandra, respectively.

### 2. Business Advisory Committee

The Speaker appointed the following members on the Business Advisory Committee:—

1. Shri N. Ananthasayanam Ayyangar
2. Shri Satya Narayan Sinha
3. Shri Harekrushna Mahtab
4. Shri Narahar Vishnu Gadgil
5. Shri Dev Kanta Borooah
6. Shri Hari Vinayak Pataskar

[P.T.O.]

7. Shri P. T. Chacko
8. Col. B. H. Zaidi
9. Shrimati Ammu Swaminadhan
10. Shri P. T. Punnoose
11. Shri S̄arangadhar Das
12. Shri Hukam Singh
13. Shri Chandikeshwar Sharan Singh Ju Deo
14. Dr. Lanka Sundaram.

The Speaker shall be the Chairman of the Committee under the Rules.

### **3. Papers laid on the table**

Shri C. D. Deshmukh laid on the table a signed copy of each of the following documents under Article 151 of the Constitution:—

- (1) Appropriation Accounts of Railways in India for 1949-50.  
Part I—Review.
- (2) Appropriation Accounts of Railways in India for 1949-50.  
Part II—Detailed Appropriation Accounts.
- (3) Capital Statements, Balance Sheets and Profit and Loss Accounts of Indian Government Railways, 1949-50.
- (4) Balance Sheets of Railway Collieries and Statements of All-in-cost of coal, etc. for 1949-50.
- (5) Railway Audit Report 1951—Report on the Audit of the Accounts of the Railways in India, including the Appropriation Accounts for 1949-50.

### **4. Government Bill introduced**

The Indian Tariff (Third Amendment) Bill, 1952.

### **5. Government Bills under consideration**

- (1) The State Armed Police Forces (Extension of Laws) Bill, 1952.
  - (2) The Criminal Law Amendment Bill, 1952.
- (The House adjourned till 8-15 A.M. on Tuesday, the 15th July, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 15, 1952.

[Brief record of the proceedings of the sitting of the House of the People held on July, 15, 1952]

No. 46

### 1. Questions

Fifteen Starred Questions (Nos. 1754—1768) and thirteen Unstarred Questions (Nos. 415—427) were put down on the order paper. Original notices of Starred Question No. 1756 and Unstarred Question No. 418 were received in Hindi. Starred Question No. 1769 was deleted from the list having been transferred to the 16th July, 1952. All the fifteen Starred Questions were orally answered. Supplementary questions were put on thirteen of them. No supplementary questions were put on Starred Questions (Nos. 1760 and 1763). Replies to the remaining questions were laid on the Table.

Two Short Notice Questions regarding Floods in River Kosi and Shortage of wagons for Coal transport were also put on the order paper. Both these were orally answered by the Ministers of Irrigation and Power and Production respectively and supplementary questions were also put on them.

### 2. Adjournment Motion

The Speaker postponed his decision on the adjournment motion tabled by Shri Amjad Ali, regarding dislocation of railway and telegraphic communications in Assam on account of heavy floods and the Government's failure to tackle the situation created thereby till the short-notice question on the subject was answered in the House.

### 3. Result of Election to Committee

The Speaker declared that, as the number of candidates for election to the Court of the University of Delhi was equal to the number of vacancies in it, the candidates, mentioned below, have been duly elected thereto.

[P.T.O.]

*The Court of the University of Delhi*

- (1) Shri Radha Raman.
- (2) Shrimati Sucheta Kripalani.

**4. Presentation of petitions on the Preventive Detention (Second Amendment) Bill, 1952**

Shri C. Madhao Reddi, M.P., presented 64 petitions regarding the Preventive Detention (Second Amendment) Bill, 1952.

**5. Extension of time for presentation of Report of Committee of Privileges**

The House adopted the motion for extension of time for presentation of the Report of the Committee of Privileges on the question of privilege involved in the arrest of Shri Dasaratha Deb, M.P., upto the 23rd July, 1952.

**6. Government Bill Introduced**

The Central Tea Board (Amendment) Bill, 1952.

**7. Government Bills Passed**

- (1) The Criminal Law Amendment Bill, 1952.
- (2) The State Armed Police Forces (Extension of Laws) Bill, 1952.

**8. Government Bill postponed**

The Prevention of Corruption (Second Amendment) Bill, 1952.

**9. Government Bill under consideration**

The Indian Tea Control (Amendment) Bill, 1952.

(The House adjourned till 8-15 A.M. on Wednesday, the 16th July, 1952).

M. N. KAUL,  
Secretary.

**HOUSE OF THE PEOPLE**  

---

**PARLIAMENTARY BULLETIN—PART I**  
*July 16, 1952*

[**Brief record of the proceedings of the sitting of the House of the People held on July 16, 1952**]

**No. 47**

**1. Questions**

Sixty-two starred questions (Nos. 1770 to 1775 and 1777 to 1832) and fifteen unstarred questions (Nos. 428 to 442) were put down on the order paper. Starred question No. 1776 was deleted from the list having been withdrawn by the Member. Original notices of starred questions Nos. 1788, 1789 and 1809 were received in Hindi.

Twenty starred questions (Nos. 1770 to 1775 and 1777 to 1790) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions were laid on the Table of the House.

**2. Adjournment Motions**

(1) The Speaker withheld his consent to the moving of an adjournment motion by Shri M. S. Gurupadaswamy regarding the use of force by police on a procession at Calcutta on the 15th July, 1952.

(2) The Speaker postponed his decision on the two adjournment motions by Shri Meghnad Saha and Shri Tridib Kumar Chaudhuri regarding the failure of the Government of India to implement the new food policy with regard to West Bengal to enable the Government to place the full facts of the case before the House.

**3. Result of Election to Committee**

The Speaker declared that, as the number of candidates for election to the Central Advisory Board of Education was equal to the number of vacancies in it, the candidates, mentioned below, had been duly elected thereto:—

*Central Advisory Board of Education*

1. Shri T. Madiah Gowda.
2. Shri Venkatesh Narayan Tivary.
3. Dr. Syama Prasad Mookerjee.

[P.T.O]

#### 4. Message from the Council of States

Secretary read out the following message from the Secretary to the Council of States:—

“In accordance with the provisions of sub-rule (5) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1952, which was passed by the House of the People at its sitting held on the 4th July, 1952, and transmitted to the Council of States for its recommendations, and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill.”

#### 5. Private Members' Bills introduced

- (1) The Indian Penal Code (Amendment) Bill (Amendment of Section 302), by Shri Syed Mohammad Ahmad Kazmi.
- (2) The Dowry Restraint Bill by Shrimati Jayashri Raiji.
- (3) The Indian Penal Code and the Code of Criminal Procedure (Amendment) Bill by Pandit Thakur Das Bhargava.
- (4) The Dowry Restraint Bill by Shri Fulsinhji B. Dabhi.
- (5) The Punishment for Adulteration of Foodstuffs Bill by Shri Banarsi Prasad Jhunjunwala.
- (6) The Constitution (Amendment) Bill by Shri C. Madhao Reddi.
- (7) The Indian Cattle Preservation Bill by Seth Govind Das.
- (8) The Training and Employment Bill by Dr. Panjabrao S. Deshmukh.
- (9) The Orphanage Bill by Shri M. L. Dwivedi.
- (10) The Monogamy Enforcement Bill by Pandit Thakar Das Bhargava.
- (11) The Muslims Wakfs Bill by Shri Syed Mohammad Ahmad Kazmi.
- (12) The Sterilisation of the Unfit Bill by Shri S. V. Ramaswamy.
- (13) The Indian Penal Code (Amendment) Bill (Amendment of Section 497) by Shri Fulsinhji B. Dabhi.
- (14) The Prevention of Bigamous Marriages Bill by Shri H. V. Pataskar.
- (15) The Code of Criminal Procedure (Amendment) Bill by Shri S. V. Ramaswamy.
- (16) The Dowry Restraint Bill by Shrimati Uma Nehru.

- (17) The Indian Penal Code (Amendment) Bill—(Amendment of Sections 53, 121, 132, etc.) by Shri Rohini Kumar Chaudhuri.
- (18) The Hindu Divorce Bill by Shri H. V. Pataskar.
- (19) The Prevention of Juvenile Vagrancy and Begging Bill by Shri M. L. Dwivedi.
- (20) The Control of Export and Standardisation of Handloom Cloth Bill by Shri S. V. Ramaswamy.
- (21) The Muslim Kazis Bill by Shri Syed Mohammad Ahmad Kazmi.
- (22) The Children's Protection Bill by Dr. Panjabrao S. Deshmukh.

#### **6. Government Bills passed**

- (1) The Indian Tariff (Third Amendment) Bill, 1952.
- (2) The Indian Tea Control (Amendment) Bill, 1952.
- (3) The Rubber (Production and Marketing) Amendment Bill, 1952.

#### **7. Government Bill under consideration**

The Indian Companies (Amendment) Bill, 1952.

#### **8. Discussion on matter arising out of answers to questions**

At 12-30 P.M. Shri Sinhasan Singh raised a discussion on points arising out of answers given on the 17th June, 1952, to short notice question No. 64 regarding "Prices of coarse and medium cloth".

(The House adjourned till 8-15 A.M. on Thursday, the 17th July, 1952.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 17, 1952

[Brief record of the proceedings of the sitting of the House of the People held on July 17, 1952]

No. 48

### 1. Oath or Affirmation

One member made affirmation in Tamil.

### 2. Questions

Twenty-five starred questions (Nos. 1833—1857) and eight unstarred questions (Nos. 443—450) were put down on the order paper. Original notices of starred questions Nos. 1839 and 1840 were received in Hindi.

Twenty-one starred questions (Nos. 1833—1836, 1838, 1841—1849 and 1851—1857) were orally answered and supplementary questions were put on twenty of them. Replies to starred questions Nos. 1837, 1839-1840 and 1850 of which the questioners were absent and unstarred questions were laid on the Table.

In the absence of the Ministers of Food and Agriculture and Railways and Transport, questions addressed to them, were answered by the Deputy Minister of Commerce and Industry and Shri Satish Chandra respectively.

### 3. Adjournment Motions

In view of the statements made by the Prime Minister and Shri Ajit Prasad Jain on behalf of the Government, the Speaker withheld his consent to the moving of the two adjournment motions tabled on the 16th July, 1952, by Shri Meghnad Saha and Shri Tridib Kumar Chaudhuri, regarding the failure of the Government of India to implement the new food policy with regard to West Bengal.

### 4. Papers laid on the table

The following papers were laid on the table:—

(1) A copy of each of the following Declarations of Exemption issued under the Registration of Foreigners Act, 1939, namely:—

(i) No. 1/8/52.F.1., dated the 31st January, 1952 (10 Declarations).

(ii) No. 1/10/52.F.1., dated the 5th February, 1952.

[P.T.O.]



- (iii) No. 1/11/52.F.1., dated the 7th February, 1952 (2 Declarations).
- (iv) No. 1/14/52.F.1., dated the 17th February, 1952.
- (v) No. 1/15/52.F.1., dated the 19th February, 1952.
- (vi) No. 1/16/52.F.1., dated the 23rd February, 1952.
- (vii) No. 1/18/52.F.1., dated the 7th March, 1952.
- (viii) No. 1/19/52.F.1., dated the 18th March, 1952 (4 Declarations).
- (ix) No. 1/20/52.F.1., dated the 19th March, 1952.
- (x) No. 1/21/52.F.1., dated the 29th March, 1952 (5 Declarations).
- (xi) No. 1/22/52.F.1., dated the 1st April, 1952 (2 Declarations).
- (xii) No. 1/24/52.F.1., dated the 9th April, 1952.
- (xiii) No. 1/28/52.F.1., dated the 16th April, 1952 (5 Declarations).
- (xiv) No. 1/29/52.F.1., dated the 13th May, 1952.
- (xv) No. 1/30/52.F.1., dated the 25th April, 1952.
- (xvi) No. 1/31/52.F.1., dated the 5th May, 1952.
- (xvii) No. 1/32/52.F.1., dated the 24th May, 1952 (3 Declarations).

(2) A copy of the notification issued by the Chief Commissioner, Kutch, No. J-150/50, dated the 5th July, 1951, containing the Kutch Motor Vehicles Rules, 1951, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

(3) A copy of the Report of the Tariff Commission on the Fair Retention Prices of Steel produced by the Mysore Iron and Steel Works, Bhadravati and a copy of the Ministry of Commerce and Industry Resolution No. SC(A)-2(87)/52, dated the 1st July, 1952.

#### 5. Government Bills passed

(1) The Indian Companies (Amendment) Bill, 1952.

(2) The Indian Ports (Amendment) Bill, 1952.

#### 6. Government Bill under consideration

The Preventive Detention (Second Amendment) Bill, 1952.

(The House adjourned till 8-15 A.M. on Friday, the 18th July, 1952.)

**M. N. KAUL,**  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 18, 1952

[Brief record of the proceedings of the sitting of the House of the People held on July 18, 1952]

### No. 49

#### 1. Questions

Thirteen starred questions (Nos. 1858—1860 and 1862—1871) and four unstarred questions (Nos. 451—454) were put down on the order paper. The original notices of starred questions Nos. 1863 and 1864 and unstarred question No. 451 were received in Hindi. Starred question No. 1861 was deleted from the List having been withdrawn by the Member.

Nine starred questions (Nos. 1858-1859, 1862, 1865, 1867—1871) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred questions Nos. 1860, 1863, 1864 and 1866 of which the questioners were absent) were laid on the Table of the House.

#### 2. Papers laid on the Table

Shri C. D. Deshmukh laid on the table, under sub-section (2) of section 21A of the Reserve Bank of India Act, 1934, a copy of each of the following Principal and Supplemental Agreements executed on the 30th June, 1952:—

- (i) Agreement between the Rajpramukh of Travancore-Cochin and the Reserve Bank of India.
- (ii) Agreement between the Rajpramukh of Madhya Bharat and the Reserve Bank of India.

#### 3. Presentation of Reports of Select Committees

The Reports of the Select Committees on the following Bills were presented to the House:—

- (1) The Essential Goods (Declaration and Regulation of Tax on Sale or Purchase) Bill.
- (2) The Notaries Bill.

#### 4. Government Bill under consideration

Preventive Detention (Second Amendment) Bill, 1952.  
(The House adjourned till 8-15 A.M. on Monday, the 21st July, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 21, 1952

[Brief record of the proceedings of the sitting of the House of the People held on July 21, 1952]

### No. 50

#### 1. Oath or Affirmation

One member took oath in English.

#### 2. Questions

Seventy-six starred questions (Nos. 1872 to 1882, 1884 to 1931, 1933 to 1943 and 1945 to 1950) and fourteen unstarred questions (Nos. 455 to 457 and 459 to 469) were put down on the order paper. Starred questions Nos. 1883, 1932 and 1944 were deleted from the list having been transferred to the list of questions for the 25th July, 1952. Unstarred question No. 458 was also deleted from the list. The original notices of starred questions Nos. 1882, 1890 and 1930 and unstarred question No. 457 were received in Hindi.

Twenty-two starred questions (Nos. 1872 to 1881, 1884 to 1889 and 1891 to 1896) were orally answered and supplementary questions were put on nineteen of them. Replies to the remaining questions (including starred questions Nos. 1882 and 1890 of which the questioners were absent) were laid on the Table of the House.

#### 3. Papers laid on the table

Shri T. T. Krishnamachari laid on the table, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951, a copy of each of the following Rules published in Notifications Nos. S.R.O. 813 and S.R.O. 1141, dated the 8th May and 9th July, 1952:—

- (i) The Central Advisory Council (Procedural) Rules, 1952.
- (ii) The Registration and Licensing of Industrial Undertakings Rules, 1952.

[P.T.O.]

#### **4. Motion for election to Committee and Programme of dates for nominations and election thereto.**

Motion for election of four members to the Indian Council of Agricultural Research was moved and adopted. The Speaker announced the following programme for receiving nominations and holding election, if necessary of members thereto:—

- |                                  |   |
|----------------------------------|---|
| (i) Date and time of Nomination. | 24-7-1952<br>(upto 12 NONO)               |
| (ii) Date and time of election.  | 28-7-1952<br>Between 1-30 P.M. and 1 P.M. |

#### **5. Message from the Council of States**

Secretary read out the following message from the Secretary to the Council of States:—

“In accordance with the provisions of sub-rule (5) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Indian Tariff (Third Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 16th July, 1952, and transmitted to the Council of States for its recommendations, and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill ”

#### **6. Extension of time for presentation of Report of Select Committee**

The House adopted the motions for the extension of time for the presentation of the Reports of the Select Committees on the following Bills upto the 28th and the 25th July, 1952, respectively:—

- (1) The Indian Income-tax (Amendment) Bill.
- (2) The Commissions of Enquiry Bill.

#### **7. Government Bill introduced**

The Central Silk Board (Amendment) Bill, 1952.

#### **8. Government Bill under consideration**

The Preventive Detention (Second Amendment) Bill, 1952.

(The House adjourned till 8-15 A.M. on Tuesday, the 22nd July, 1952.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

---

## PARLIAMENTARY BULLETIN—PART I

July 22, 1952

---

[Brief record of the proceedings of the sitting of the House of the People held on July 22, 1952]

---

No. 51

### 1. Questions

Seventy-two starred questions (Nos. 1951—2017 and 2019—2023) and thirty-five unstarred questions (Nos. 470—500 and 502—505) were put down on the order paper. Starred question No. 2018 was deleted from the list having been transferred to the list of questions for the 28th July, 1952. Unstarred question No. 501 was also deleted from the list having been transferred to the list of questions for the 24th July, 1952. Original notices of six starred questions (Nos. 1966, 1968, 1973, 1995, 2010 and 2011) and four unstarred questions (Nos. 471, 477, 478 and 505) were received in Hindi.

Twenty-one starred questions (Nos. 1951—1967 and 1969—1972) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred question No. 1968 of which the questioner was absent) were laid on the Table.

In the absence of the Minister of Food and Agriculture, questions addressed to him, were answered by the Deputy Minister of Commerce and Industry.

### 2. Extension of time for presentation of Report of Committee of Privileges.

The House adopted the motion for the extension of time for the presentation of the report of the Committee of Privileges on the question of privilege regarding certain papers laid on the Table of the House by Dr. Satyanarain Sinha, M.P., upto the first day of the second week of the next session of the House.

[P.T.O.]

### **3. Statement by Minister of Home Affairs**

The Minister of Home Affairs made a statement regarding floods in Assam.

### **4. Presentation of Report of Committee on Petitions**

Shri Govindrao Dharmaji Vartak presented the report of the Committee on Petitions on the Preventive Detention (Second Amendment) Bill, 1952.

### **5. Statement by Minister of Food and Agriculture**

The Minister of food and Agriculture made a Statement regarding the food situation in West Bengal.

### **6. Government Bill under consideration**

The Preventive Detention (Second Amendment) Bill, 1952.

(The House adjourned till 8-15 A.M. on Wednesday, the 23rd July, 1952.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 23, 1952

[Brief record of the proceedings of the sitting of House of the People held on July 23, 1952]

No. 52

### 1. Questions

Fourteen starred questions (Nos. 2024—2037) and twenty-four unstarred questions (Nos. 506—529) were put down on the order paper. Original notices of three starred questions (Nos. 2027, 2028 and 2029) and one unstarred question (No. 513) were received in Hindi.

Ten starred questions (Nos. 2024—2026, 2030—2034, 2036 and 2037) were orally answered and supplementary questions were put on nine of them. Replies to remaining questions (including starred questions Nos. 2027, 2028, 2029 and 2035, of which the questioners were absent) were laid on the Table of the House.

### 2. Presentation of the Report of Committee of Privileges

Dr. Kailas Nath Katju presented the Report of the Committee of Privileges on the question of privilege involved in the arrest of Shri Desaratha Deb, M.P., which was referred to the Committee on the 16th June, 1952.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A printed copy of the Report of the Committee of Privileges including Minutes, Appendices, Evidence and Debates in the House on the question of privileges involved in the arrest of Shri Vishnu Ghanashyam Deshpande, M.P., which was referred to the Committee on the 27th May, 1952.
- (2) A copy of each of the following notifications in accordance with Section 38 of the Central Excises and Salt Act, 1944, namely:—
  - (i) Central Excises Notification No. 3, dated the 16th February, 1952.

[P.T.O.]

- (ii) Central Excises Notification No. 4, dated the 8th March, 1952.
- (iii) Central Excises Notification No. 6, dated the 24th May, 1952.
- (iv) Central Excises Notification No. 7, dated the 17th May, 1952.
- (v) Central Excises Notification No. 9, dated the 7th June, 1952.
- (vi) Central Excises Notification No. 10, dated the 14th June, 1952.

#### 4. Message from the Council of States

Secretary read out the following message from the Secretary to the Council of States:—

“In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States. I am directed to inform you that the Council of States, at its sitting held on the 18th July, 1952, agreed without any amendment to the following Bills which were passed by the House of the People at its sittings held on the 8th and 9th July, 1952, namely:—

- 1. The Maintenance Orders Enforcement (Amendment) Bill, 1952.
- 2. The Repealing and Amending Bill, 1952.”

#### 5. Government Bill—Motion for reference to Joint Committee adopted

The House adopted the following motion for reference of the Preventive Detention (Second Amendment) Bill, 1952 to a Joint Committee of the Houses of Parliament, namely:—

“That the Bill be referred to a Joint Committee of the Houses consisting of 42 members; 30 members from this House, namely:—

- 1. Shri M. Ananthasayanam Ayyangar.
- 2. Shri Halaharvi Sitarama Reddy.
- 3. Shri Balvantray Gopaljee Mehta.
- 4. Shri Narendra P. Nathwani.
- 5. Shri Ganesh Sadashiv Altekar.
- 6. Shri Hari Vinayak Pataskar.
- 7. Shri B. Shiva Rao.



8. Shri A. M. Thomas.
9. Pandit Algu Rai Shastri.
10. Shri Venkatesh Narayan Tivary.
11. Shri Tribhuan Narayan Singh.
12. Shri Feroze Gandhi.
13. Shri Narahar Vishnu Gadgil.
14. Shri Kotha Raghuramaiah.
15. Pandit Lakshmi Kanta Maitra.
16. Shri Syed Ahmed.
17. Shri A. K. Basu.
18. Shri S. V. Ramaswamy.
19. Shri Dev Kanta Borooah.
20. Shri Jaipal Singh.
21. Shri Jaswant Raj.
22. Dr. Kailas Nath Katju.
23. Shri Hukam Singh.
24. Dr. A. Krishnaswami.
25. Shri N. C. Chatterjee.
26. Shri Sarangdhar Das.
27. Shri K. A. Damodara Menon.
28. Shri A. K. Gopalan.
29. Shri Shankar Shantaram More, and
30. Dr. Panjabrao S. Deshmukh.

and 12 members from the Council;

that the Joint Committee is also authorised to consider all amendments to those sections of the original Act which are not sought to be amended by the Bill under reference to the Committee;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 29th July, 1952;

that in other respects the rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

[P.T.O.]

that this House recommends to the Council that the Council do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Council to the Joint Committee."

**6. Government Bill passed**

The Central Tea Board (Amendment) Bill, 1952.

**7. Government Bill under consideration**

The Reserve and Auxiliary Air Forces Bill, 1952.

(The House adjourned till 8-15 A.M. on Thursday, the 24th July, 1952.)

**Corrigendum**

In Parliamentary Bulletin—Part I, dated the 21st July, 1952, in para 4—

- (i) against item (i), for "(upto 12 NONO)" read "(upto 12 Noon)"; and
- (ii) against item (ii), for "Between 1-30 P.M. and 1 P.M." read "(Between 10-30 A.M. and 1 P.M.)".

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 24, 1952

[Brief record of the proceedings of the sitting of the House of the People held on July 24, 1952]

### No. 53

#### 1. Questions

Sixty-four starred questions (Nos. 2038 to 2082 and 2084 to 2102) and eight unstarred questions (Nos. 530 to 537) were put down on the order paper. Starred question No. 2083 was deleted from the list having been transferred to the list of questions for the 30th July, 1952. Original notices of starred questions Nos. 2049, 2091 and 2102 and unstarred question No. 533 were received in Hindi.

Twenty-one starred questions (Nos. 2038 to 2047 and 2050 to 2060) were orally answered and supplementary questions were put on eighteen of them. Replies to the remaining questions (including questions Nos. 2048 and 2049 of which the questioner was absent) were laid on the Table of the House.

#### 2. Statement by Prime Minister

The Prime Minister made a statement in regard to Kashmir.

#### 3. Messages from the Council of States \*

Secretary read out the following messages from the Secretary to the Council of States:—

(1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform you that the Council of States, at its sitting held on the 22nd July, 1952, agreed without any amendment to the following Bills which were passed by the House of the People at its sitting held on the 16th July, 1952, namely:—

1. The Indian Tea Control (Amendment) Bill, 1952.
2. The Rubber (Production and Marketing) Bill, 1952."

[P.T.O.]

(2) "I am directed to inform the House of the People that the Council of States, at its sitting held on Thursday, the 24th July, 1952, has passed the enclosed motion concurring in the recommendation of the House of the People that the Council do join in the Joint Committee of the Houses on the Bill further to amend the Preventive Detention Act, 1950. The names of the members nominated by the Council to serve on the said Joint Committee are set out in the motion."

---

*Motion*

"That this Council concurs in the recommendation of the House of the People that the Council do join in the Joint Committee of the Houses on the Bill further to amend the Preventive Detention Act, 1950, and resolves that the following members of the Council of States be nominated to serve on the said Joint Committee:—

1. Diwan Chaman Lal
2. Pandit Sitacharan Dube
3. Shri R. C. Gupta
4. Shri Bhalchandra Maheshwar Gupte
5. Shri K. S. Hegde
6. Shri Jaisukh Lal Hathi
7. Pandit Hriday Nath Kunzru
8. Shri P. S. Rajagopal Naidu
9. Shri K. P. Madhavan Nair
10. Acharya Narendra Deva
11. Shri Osman Sobhani
12. Shri P. Sundarayya."

**4. Government Bill—Motion for reference to Joint Committee of the Houses of Parliament adopted.**

The House adopted the following motion for reference of the Reserve and Auxiliary Air Forces Bill, 1952, to a Joint Committee of the Houses of Parliament:—

"That the Bill to provide for the constitution and regulation of certain Air Force Reserves and also an Auxiliary Air Force and for

matters connected therewith be referred to a Joint Committee of the Houses consisting of 31 members; 21 members from this House, namely:—

1. Major General Jagannathrao Krishnarao Bhonsle
2. Shri Shahnawaz Khan
3. Sardar Surjit Singh Majithia
4. Shri P. T. Chacko
5. Shri T. S. Avinashilingam Chettiar
6. Shri Tekur Subrahmanyam
7. Choudhary Raghubir Singh
8. Prof. Nibaran Chandra Laskar
9. Shri Uma Charan Patnaik
10. Shri M. S. Gurupadaswamy
11. Shri Hirendra Nath Mukerjee
12. Shri Girraj Saran Singh
13. Shri Rayasam Seshagiri Rao
14. Shri Rameshwar Sahu
15. Shri Awadheshwar Prasad Sinha
16. Pandit Balkrishna Sharma
17. Pandit Krishna Chandra Sharma
18. Shri T. R. Neswi
19. Shri Jaipal Singh
20. Shri Ajit Singh, and
21. Shri S. V. Ramaswamy,

and 10 members from the Council;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 30th July, 1952;

that in other respects the rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to the Council that the Council do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Council to the Joint Committee."

[P.T.O.]

**5. Government Bill under consideration.**

The Essential Goods (Declaration and Regulation of Tax on Sale or Purchase) Bill, 1952, as reported by the Select Committee.

(The House adjourned till 8-15 A.M. on Friday, the 25th July, 1952.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 25, 1952

[Brief record of the proceedings of the sitting of the House of the People held on July 25, 1952]

### No. 54

#### 1. Questions

Fifty-three starred questions (Nos. 2103—2155) and twenty-five unstarred questions (Nos. 538—562) were put down on the order paper. Original notices of five starred questions (Nos. 2114, 2127, 2135, 2136 and 2137) and three unstarred questions (Nos. 544, 545 and 553) were received in Hindi.

Twenty-four starred questions (Nos. 2103—2114 and 2116—2127) were orally answered and supplementary questions were put on twenty-three of them. Replies to the remaining questions (including question No. 2115 of which the questioner was absent) were laid on the Table.

In the absence of the Minister of Food and Agriculture, questions addressed to him, were answered by the Deputy Minister of Commerce and Industry.

#### 2. Presentation of Report of Select Committee

Dr. Kailas Nath Katju presented the report of the Select Committee on the Commissions of Enquiry Bill, 1952.

#### 3. Government Bill under consideration

The Essential Goods (Declaration and Regulation of Tax on Sale or Purchase) Bill, 1952, as reported by the Select Committee.

#### 4. Message from the Council of States

Secretary read out the following message from the Secretary to the Council of States:—

“I am directed to inform the House of the People that the Council of States, at its sitting held on Friday, the 25th July, 1952, has passed the enclosed motion concurring

[P.T.O.]

in the recommendation of the House of the People that the Council do join in the Joint Committee of the House on the Bill to provide for the constitution and regulation of certain Air Force Reserves and also an Auxiliary Air Force and for matters connected therewith. The names of the members nominated by the Council to serve on the said Joint Committee are set out in the motion."

*Motion*

"That this Council concurs in the recommendation of the House of the People that the Council do join in the Joint Committee of the Houses on the Bill to provide for the constitution and regulation of certain Air Force Reserves and also an Auxiliary Air Force and for matters connected therewith, and resolves that the following members of the Council of States be nominated to serve on the said Joint Committee:—

1. Shri Jaspat Roy Kapoor
2. Shri Jagannath Das
3. Shri Kailash Bihari Lal
4. Shri M. Govind Reddy
5. Shri Pir Mohammad Khan
6. Shrimati Mona Hensman
7. Shri H. D. Rajah
8. Shri K. C. George
9. Shri C. G. K. Reddy
10. Shri N. Gopaldaswami Ayyangar."

(The House adjourned till 8-15 A.M. on Monday, the 28th July 1952.)

M. N. KAUL,  
Secretary



# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 28, 1952

[Brief record of the proceedings of the sitting of the House of the People held on July 28, 1952]

### No. 55

#### 1. Questions

Twentytwo Starred Questions (Nos. 2156—2177) and Seventeen Unstarred Questions (Nos. 563—578 and 580) were put down on the order paper. Unstarred Question No. 579 was deleted from the list having been transferred to the list of questions for the 29th July, 1952. Original notices of Starred Question No. 2177 and Unstarred Question No. 580 were received in Hindi.

Nineteen Starred Questions (Nos. 2156—2160, 2162—2174 and 2176) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including Starred Question No. 2161 of which the questioner was absent) were laid on the Table of the House.

#### 2. Statement by Parliamentary Secretary to the Minister of Education

Parliamentary Secretary to the Minister of Education made a statement in connection with the reply given on the 29th May, 1952, to Starred Question No. 286 regarding the report of the Constituent Assembly's Committee on the Hindustani Shorthand and Hindi Typewriting.

#### 3. Leave of absence

Shri Chowkhamoon Gohain was granted leave of absence from the sittings of the House during the Current session.

#### 4. Message from the Council of States

Secretary read out the following message from the Secretary to the Council of States:—

“In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of

States, I am directed to inform you that the Council of States, at its sitting held on the 25th July, 1952, agreed without any amendment to the Criminal Law Amendment Bill, 1952, which was passed by the House of the People at its sitting held on the 15th July, 1952."

**5. Extension of time for presentation of Report of Select Committee**

The House adopted the motion for the further extension of time for the presentation of the report of the Select Committee on the Indian Income-tax (Amendment) Bill, 1952, upto the last day of the first week of the next Session.

**6. Government Bills Passed**

(1) The Essential Goods (Declaration and Regulation of Tax on Sale or Purchase) Bill, 1952 as reported by the Select Committee.

(2) The Notaries Bill, 1952, as reported by the Select Committee.

(The House adjourned till 8-15 A.M. on Tuesday, the 29th July, 1952).

M. N. KAUL,

Secretary.

# HOUSE OF THE PEOPLE

---

## PARLIAMENTARY BULLETIN—PART I

July 29, 1952

---

[Brief record of the proceedings of the sitting of the House of the People held on July 29, 1952]

---

No. 56

### 1. Questions

One hundred and eighteen starred questions (Nos. 2178 to 2201, 2201-A, 2202 to 2213, 2213-A, 2214 to 2221, 2221-A, 2222 to 2230, 2230-A, 2231 to 2238, 2238-A, 2238-B, 2239, 2240, 2240-A, 2241 to 2265, 2265-A, 2265-B, 2266 to 2279, 2279-A, 2280 to 2282, 2284, 2285 and 2287) and thirty-four unstarred questions (Nos. 581, 582, 582-A, 583 to 590, 590-A, 591 to 597, 597-A and 598 to 611) were put down on the order paper. Starred questions Nos. 2283 and 2286 were deleted from the list having been transferred to the list of questions for the 30th July, 1952. Unstarred question No. 609-A was also deleted from the list. Original notices of starred questions Nos. 2199, 2200, 2201, 2206 and 2216 and unstarred questions Nos. 584, 586, 590-A, 594, 595, 605 and 607 were received in Hindi.

Twenty-five starred questions (Nos. 2180, 2182 to 2184, 2186 to 2191, 2193 to 2196, 2198 to 2201, 2201-A, 2202 to 2206 and 2214) were orally answered and supplementary questions were put on twenty-three of them. Replies to the remaining questions (including starred questions Nos. 2178, 2179, 2181, 2185, 2192 and 2197 of which the questioners were absent) were laid on the Table of the House.

### 2. Papers laid on the Table

The following papers were laid on the table:—

- (1) A copy of the Report of the Indian Delegate on the Working Party Conference on Standard International Trade Classification held at Bangkok in January, 1952.

[P.T.O.]

(2) The following statements showing the action taken by the Government on various assurances, promises and undertakings given during the various sessions shown against each:—

(i) Supplementary Statement I.	Fifth Session of Parliament, 1952.
(ii) Consolidated Statement V.	Fourth Session of Parliament, 1951.
(iii) Supplementary Statement III.	Third Session of Parliament (Second Part), 1951.
(iv) Supplementary Statement III.	Third Session of Parliament (First Part), 1950.
(v) Supplementary Statement III.	Second Session of Parliament, 1950.
(vi) Supplementary Statement V.	First Session of Parliament, 1950.
(vii) Supplementary Statement IV.	November-December Session, 1949 of the Constituent Assembly of India (Legislative).

### 3. Results of election to Committee

The Speaker declared that, as the number of candidates for election to the Indian Council of Agricultural Research was equal to the number of vacancies in it, the candidates, mentioned below, had been duly elected thereto:—

#### *The Indian Council of Agricultural Research*

- (1) Shri K. G. Deshmukh.
- (2) Pandit Algu Rai Shastri.
- (3) Shri Hira Singh Chinaria.
- (4) Dr. Indubhai B. Amin.

### 4. Extension of time for presentation of Report of Joint Committee

The House adopted the motion for the extension of time for the presentation of the Report of the Joint Committee of the Houses of Parliament on the Preventive Detention (Second Amendment) Bill, 1952, upto Wednesday, the 30th July, 1952.

### 5. Resolution

The following Resolution moved by Shri Keshava Deva Malaviya was adopted by the House:—

“This House approves the Berne Convention for the protection of Literary and Artistic Works, as finally revised at Brussels on the 26th of June, 1948 and signed by the representatives of the Government of India and of the Governments of certain other countries, and is of the opinion that the said Convention should be ratified by the Government of India.”

**6. Government Bills passed**

(1) The Central Silk Board (Amendment) Bill, 1952.

(2) The Commissions of Inquiry Bill, 1952, as reported by the Select Committee.

(3) The Prevention of Corruption (Second Amendment) Bill, 1952.

(The House adjourned till 8-15 A.M. on Wednesday, the 30th July, 1952.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 30, 1952

[Brief record of the proceedings of the sitting of the House of the People held on July 30, 1952]

### No. 57

#### 1. Questions

Seventy-six starred questions (Nos. 2288 to 2290, 2290-A, 2291 to 2307, 2307-A, 2307-B, 2308 to 2310, 2310-A, 2311 to 2323, 2323-A, 2324 to 2339, 2342 to 2345, 2345-A, 2346 to 2357, 2357-A and 2358) and fifty-nine unstarred questions (Nos. 612 to 621, 621-A, 621-B, 622 to 623, 623-A, 624 to 625, 625-A, 625-B, 626 to 627, 627-A, 628 to 631, 631-A, 632 to 638, 638-A, 639 to 641, 641-A, 642 to 660 and 661-A) were put down on the order paper. Starred question Nos. 2340 and 2341 and unstarred question No. 661 were deleted from the list having been transferred to the list of questions for the 29th July, 1952. Original notices of the starred questions Nos. 2297, 2299, 2325, 2334, 2342, 2350 and 2351 and unstarred questions Nos. 621-B, 624, 625 and 625-A were received in Hindi.

Twenty-seven starred questions (Nos. 2288 to 2290, 2290-A, 2291 to 2301, 2303, 2305 to 2306, 2307-A, 2307-B, 2308 to 2309, 2311 to 2313 and 2315 to 2316) were orally answered and supplementary questions were put on twenty-five of them. Replies to the remaining questions (including starred questions Nos. 2302, 2304, 2307, 2310, 2310-A and 2314 of which the questioners were absent) were laid on the Table of the House.

In the absence of the Minister of Food and Agriculture, questions addressed to him, were answered by Shri Satish Chandra.

One short notice question regarding floods in Assam was also put down on the order paper. It was orally answered by the Minister of Irrigation and Power and supplementary questions were put thereon.

[P.T.O.]

**16. Bill passed by the Council—laid on the Table**

Secretary laid on the Table a copy of the following Bill passed by the Council of States:—

The Essential Supplies (Temporary Powers) Amendment Bill, 1952.

(The House adjourned till 8-15 A.M. on Thursday, the 31st July, 1952)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

July 31, 1952

[Brief record of the proceedings of the sitting of the House of the People held on July 31, 1952]

### No. 58

#### 1. Questions

Twenty-six starred questions (Nos. 2359—2375 and 2377—2385) and eighteen unstarred questions (Nos. 662—679) were put down on the order paper. Starred Question No. 2376 was deleted from the list having been transferred to the list of questions for the 30th July, 1952. Original notices of two starred questions (Nos. 2361 and 2382) and two unstarred questions (Nos. 665 and 679) were received in Hindi.

Nineteen starred questions (Nos. 2359—2361, 2363—2375 and 2377—2379) were orally answered and supplementary questions were put on eighteen of them. Replies to the remaining questions (including starred question No. 2362 of which the questioner was absent) were laid on the Table of the House.

#### 2. Government Bill passed

The Salaries and Allowances of Ministers Bill, 1952.

(The House adjourned till 8-15 A.M. on Friday, the 1st August, 1952.)

M. N. KAUL,  
Secretary.



# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

August 1, 1952

[Brief record of the proceedings of the sitting of the House of the People held on August 1, 1952.]

### No. 59

#### 1. Government Bill introduced

The Forward Contracts (Regulation) Bill, 1952.

#### 2. Messages from the Council of States

Secretary reported the following messages received from the Secretary to the Council of States:—

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States at its sitting held on the 31st July, 1952, agreed without any amendment to the State Armed Police Forces (Extension of Laws) Bill, 1952, which was passed by the House of the People at its sitting held on the 15th July, 1952.

(ii) I am directed to inform the House of the People that the Code of Criminal Procedure (Second Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 11th July, 1952, has been passed by the Council of States at its sitting held on the 31st July, 1952, with the following amendment:—

That in clause 7 of the Bill, at the end of clause (a) of the proposed section 132A of the principal Act, the words "so operating" shall be added.'

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Council of States with the request that the concurrence of the House of the People to the said amendment be communicated to the Council."

[P.T.O.]

### **3. Bill as amended by the Council—laid on the Table**

Secretary laid on the Table a copy of the following Bill which was returned by the Council of States with an amendment:—

The Code of Criminal Procedure (Second Amendment) Bill, 1952.

### **4. Presentation of Report of Joint Committee**

Shri N. Gopaldaswami Ayyangar presented the Report of the Joint Committee on the Reserve and Auxiliary Air Forces Bill, 1952.

### **5. Government Bill under consideration**

The Preventive Detention (Second Amendment) Bill, 1952, as reported by the Joint Committee.

### **6. Message from the Council of States.**

Secretary reported the following message received from the Secretary of the Council of States:—

“In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States at its sitting held on the 1st August, 1952, agreed without any amendment to the following Bills, which were passed by the House of the People at its sittings held on the 17th, 23rd, 28th and 29th July, 1952, namely:—

1. The Indian Ports (Amendment) Bill, 1952.
2. The Central Tea Board (Amendment) Bill, 1952.
3. The Central Silk Board (Amendment) Bill, 1952.
4. The Notaries Bill, 1952.

(The House adjourned till 8-15 A.M. on Saturday, the 2nd August, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

August 2, 1952

[Brief record of the proceedings of the sitting of the House of the People held on August 2, 1952.]

No. 60

### 1. Short Notice Question

One short notice question regarding the appointment of a team of Officers for visiting Assam to study the special problems existing there was put down on the Order Paper. It was answered by the Prime Minister. Supplementary questions were also asked thereon and answered.

### 2. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri V. Veeraswamy regarding the Anti-Hindi agitation started in the South.

### 3. Resignation of Member

The Speaker announced that Shri Rasiklal U. Parikh had resigned his seat in the House of the People with effect from the 28th July, 1952.

### 4. Government Bill under consideration

The Preventive Detention (Second Amendment) Bill, 1952, as reported by the Joint Committee.

(The House adjourned till 8-15 A.M. on Monday, the 4th August, 1952.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

August 4, 1952

[Brief record of the proceedings of the sitting of the House of the People held on August 4, 1952]

No. 61

### 1. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri T. B. Vittal Rao regarding the accident in the Champion Reef Mine of Kolar Gold Fields.

### 2. Papers laid on the Table

Shri Gulzarilal Nanda laid on the Table a copy of each of the following statements under sub-sections (3) and (5) of section 61 of the Electricity (Supply) Act, 1948:—

- (i) Statement of estimated capital and revenue receipts and expenditure of the Delhi State Electricity Board for the year 1951-52 and 1952-53; and
- (ii) Supplementary statement in respect of the year 1951.

### 3. Government Bill introduced

The Administration of Evacuee Property (Amendment) Bill, 1952.

### 4. Government Bill under consideration

The Preventive Detention (Second Amendment) Bill, 1952, as reported by the Joint Committee.

(The House adjourned till 10-15 A.M. on Tuesday, the 5th August, 1952).

M. N. KAUL.  
Secretary.

# HOUSE OF THE PEOPLE

---

## PARLIAMENTARY BULLETIN—PART I

August 5, 1952

---

[Brief record of the proceedings of the sitting of the House of the People held on August 5, 1952]

---

### No. 62

#### 1. Presentation of Report of Joint Committee

Pandit Thakar Das Bhargava presented the Report of the Joint Committee, including Minutes, Appendices and Debates in the House, on payment of salary and allowances to and abbreviations for Members of Parliament.

#### 2. Government Bill under consideration

The Preventive Detention (Second Amendment) Bill, 1952, as reported by the Joint Committee.

(The House adjourned till 8-15 A.M. on Wednesday, the 6th August, 1952).

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

---

## PARLIAMENTARY BULLETIN—PART 1

August 6, 1952

---

[Brief record of the proceedings of the sitting of the House of the People held on August 6, 1952]

---

No. 63

### 1. Message from the Council of States

Secretary reported the following message received from the Secretary to the Council of States:—

“In accordance with the provisions of Rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 4th August, 1952, agreed without any amendment to the following Bills which were passed by the House of the People at its sittings held on the 28th and the 29th July, 1952, namely:—

1. The Essential Goods (Declaration and Regulation of Tax on Sale or Purchase) Bill, 1952.
2. The Prevention of Corruption (Second Amendment) Bill, 1952.”

### 2. Papers laid on the Table

The following papers were laid on the table:—

- (1) A printed copy of the Report of the Committee of Privileges including Minutes, Appendix and Debates in the House on the question of privilege involved in the arrest of Shri Dasaratha Deb, M.P. which was referred to the Committee on the 16th June, 1952.
- (2) A copy of the Report of the Indian Delegation to the Fifth World Health Assembly held at Geneva in May, 1952.

[P.T.O.]

(3) A copy of each of the following papers:—

- (i) Report of the Tariff Commission on the continuance of protection to the Motor Vehicle Battery Industry;
- (ii) Ministry of Commerce and Industry Resolution No. 5(2)-T.B./52, dated the 2nd August, 1952; and
- (iii) Ministry of Commerce and Industry Notification No. 5(2)-T.B./52, dated the 2nd August, 1952.

**3. Government Bill passed**

**Preventive Detention (Second Amendment) Bill, 1952.**

(The House adjourned till 9 A.M. on Thursday, the 7th August, 1952.)

M. N. KAUL.  
Secretary.

# HOUSE OF THE PEOPLE

## PARLIAMENTARY BULLETIN—PART I

August 7, 1952

[Brief record of the proceedings of the sitting of the House of the People held on August 7, 1952]

### No. 64

#### 1. Short Notice Questions

Three short notice questions on (i) Famine conditions in West Bengal, (ii) Food Scarcity in Eastern U.P. and (iii) Taxation Inquiry Commission were put down on the order paper. The first question addressed to the Minister of Food and Agriculture was answered orally and the answer to the second was laid on the table. The Deputy Speaker observed that copies of the answers to these questions would be circulated to Members today and supplementary questions arising out of the answers would be permitted to be asked tomorrow, the 8th August, 1952. The third question addressed to the Minister of Finance was answered by him and supplementary questions were also asked and answered.

#### 2. Consideration of Prime Minister's statement in regard to Jammu and Kashmir.

Shri Jawaharlal Nehru moved the following motion:—

“That the statement made by the Prime Minister on the 24th July, 1952 in regard to Jammu and Kashmir State, be taken into consideration”.

Amendments were moved by the following:—

- (1) Shri K. M. Vallatharas
- (2) Shri Raghunath Singh
- (3) Shri R. Velayudhan
- (4) Shri V. Veeraswamy
- (5) Prof. Dewan Chand Sharma
- (6) Shri M. S. Gurupadaswamy
- (7) Shri Umashanker Muljibhai Trivedi
- (8) Shri P. N. Rajabhoj
- (9) Sardar Amar Singh Saigal

[P.T.O.]



- (10) Shri N. Somana
- (11) Shri Tridib Kumar Chaudhuri
- (12) Shri Vishnu Ghanshyam Deshpande
- (13) Pandit Krishna Chandra Sharma
- (14) Shri Amarnath Vidyalankar

The following members took part in the debate:—

- (1) Dr. Lanka Sundaram
- (2) Shri Anil Kumar Chanda
- (3) Shri A. K. Gopalan
- (4) Dr. N. B. Khare
- (5) Shri Balwant Nagesh Datar
- (6) Shrimati Vijay Lakshmi Pandit
- (7) Shrimati Sucheta Kripalani
- (8) Shri Arun Chandra Guha
- (9) Maulana Mohammad Saeed Masuodi
- (10) Shri R. Velayudhan
- (11) Shri Nand Lal Sharma
- (12) Shri Shyam Nandan Mishra
- (13) Shri Sarangadhar Das
- (14) Shri Hirendra Nath Mukerjee
- (15) Dr. Syama Prasad Mookerjee
- (16) Pandit Sheo Narayan Fotedar.

Shri Jawaharlal Nehru replied to the Debate.

The following amendment by Sardar Amar Singh Saigal was adopted by the House:—

“That at the end of the motion, the following be added, namely:—  
 “and having considered the same, this House approves all the steps taken so far in the matter.”’

All the other amendments were barred.

The motion, as amended, is as follows:—

“That the statement made by the Prime Minister on the 24th July, 1952 in regard to Jammu and Kashmir State, be taken into consideration and having considered the same, this House approves all the steps taken so far in the matter.”

(The House adjourned till 9 A.M. on Friday, the 8th August, 1952).

M. N. KAUL,  
 Secretary.

# HOUSE OF THE PEOPLE

---

## PARLIAMENTARY BULLETIN—PART I

August 8, 1952

---

[Brief record of the proceedings of the sitting of the House of the People held on August 8, 1952]

---

No. 65

### 1. Questions

Supplementary questions were asked and answered on Short Notice Questions regarding (i) Famine Conditions in West Bengal and (ii) Food Scarcity in Eastern U.P. which were answered on the 7th August, 1952.

### 2. Statement by Prime Minister

Prime Minister made a statement in regard to the recruitment in India of Gurkha soldiers in the British Army.

### 3. Messages from the Council of States

Secretary reported the following messages received from the Secretary to the Council of States:—

“(i) In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 6th August, 1952, agreed without any amendment to the Salaries and Allowances of Ministers Bill, 1952, which was passed by the House of the People at its sitting held on the 31st July, 1952.

“(ii) In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the

[P.T.O.]

7th August, 1952, agreed without any amendment to the Commissions of Inquiry Bill, 1952, which was passed by the House of the People at its sitting held on the 29th July, 1952."

#### **4. Papers laid on the Table**

Shri Satyanarayan Sinha laid on the Table a consolidated statement showing the action taken by the Government on various assurances, promises and undertakings given during the First Session of the House of the People, 1952.

#### **5. Half an hour discussion on matter arising out of answers to questions.**

At 12-30 P.M. SHRI DABESWAR SARMAH raised a discussion on points arising out of answers given on the 21st July, 1952, to starred questions Nos. 1886, 1887 and 1888 regarding Indian Tea.

#### **6. Government Bills passed**

- (1) The Reserve and Auxiliary Air Forces Bill, as reported by the Joint Committee.
- (2) The National Cadet Corps (Amendment) Bill, as passed by the Council of States.

#### **7. Government Bill under consideration**

The Essential Supplies (Temporary Powers) Amendment Bill, as passed by the Council of States.

(The House adjourned till 9 A.M. on Monday, the 11th August, 1952.)

M. N. KAUL,

Secretary.

# HOUSE OF THE PEOPLE

---

## PARLIAMENTARY BULLETIN—PART I

August 11, 1952

---

[**Brief record of the proceedings of the sitting of the House of the People held on August 11, 1952**]

---

**No. 66**

### **1. Short Notice Questions**

Two short notice questions regarding (i) drought and floods in Bihar and (ii) subsidy on foodgrains, addressed to the Minister of Food and Agriculture were put down on the order paper. Both the questions were orally answered and supplementary questions were also asked and answered thereon.

### **2. Extension of time for Presentation of Report of the Committee of Privileges**

The House adopted the motion for the extension of time for the presentation of the report of the Committee of privileges on the question of privilege regarding a statement alleged to have been made by Shri P. Sundarayya, Member, Council of States, upto the first day of the second week of the next session of the House.

### **3. Papers laid on the Table**

The following papers were laid on the table:—

- (1) A copy of each of the following papers, under section 36 of the Employees' State Insurance Act, 1948:—
  - (i) Revised Estimates of the Employees' State Insurance Corporation for 1951-52; and
  - (ii) Budget Estimates of the Employees' State Insurance Corporation for 1952-53.
- (2) A statement on the fixation of rent of the bungalows and flats occupied by the Members of Parliament.

[P. T. O.]

#### **4. Government Bill introduced**

The Estate Duty Bill, 1952.

#### **5. Government Bill passed**

The Essential Supplies (Temporary Powers) Amendment Bill, 1952, as passed by the Council of States.

#### **6. Government Bill returned by the Council of States with Amendment—Amendment agreed to**

The House agreed to the following amendment made by the Council of States in the Code of Criminal Procedure (Second Amendment) Bill, 1952:—

“That in clause 7 of the Bill, at the end of clause (a) of the proposed Section 132A of the principal Act, the words “so operating” shall be added.”

#### **7. Government Bill referred to Select Committee**

The Administration of Evacuee Property (Amendment) Bill was referred to a Select Committee consisting of the following members with instructions to report by the last day of the first week of the next Session:—

- (1) Lala Achint Ram
- (2) Shrimati Subhadra Joshi
- (3) Shri Jagannathrao Krishnarao Bhonsle
- (4) Shri Narendra P. Nathwani
- (5) Shri H. C. Heda
- (6) Shri Nemi Chandra Kasliwal
- (7) Shri Ram Pratap Garg
- (8) Pandit Chatur Narain Malviya
- (9) Shri Jwala Prashad
- (10) Giani Gurmukh Singh Musafir
- (11) Shri Syed Mohammad Ahmad Kazmi
- (12) Col. B. H. Zaidi
- (13) Shri Digambar Singh
- (14) Shri Mulchand Dube
- (15) Shri Kanhaiya Lal Balmiki
- (16) Shri Syed Ahmad
- (17) Pandit Lakshmi Kanta Maitra

- (18) Shri Basanta Kumar Das
- (19) Pandit Thakar Das Bhargava (*Chairman*)
- (20) Shri Radha Charan Sharma
- (21) Chaudhri Hyder Husein
- (22) Shri Rohini Kumar Chaudhuri
- (23) Shrimati Sucheta Kripalani
- (24) Shri V. P. Nayar
- (25) Shri Vishnu Ghanashyam Deshpande
- (26) Shri Bhawani Singh
- (27) Dr. Manik Chand Jatav-vir
- (28) Shri P. N. Rajabhoj
- (29) Shri Awadheshwar Prasad Sinha, and
- (30) Shri Ajit Prasad Jain.

**8. Government Bill—Motion for reference to Select Committee**

Motion for reference of the Forward Contracts (Regulation) Bill to a Select Committee was moved.

(The House adjourned till 9 A.M. on Tuesday, the 12th August, 1952.)

M. N. KAUL,  
Secretary.

# HOUSE OF THE PEOPLE

---

## PARLIAMENTARY BULLETIN—PART I

August 12, 1952

---

[Brief record of the proceedings of the sitting of the House of the People held on August 12, 1952]

---

No. 67

### 1. Government Bill referred to Select Committee

The Forward Contracts (Regulation) Bill was referred to a Select Committee consisting of the following members with instructions to report not later than the first day of the second week of the next session:—

1. Shri Chimanlal Chakubhai Shah
2. Shri V. B. Gandhi
3. Shri Ghamandi Lal Bansal
4. Shri Mukand Lal Agarwal
5. Shri Raghubir Sahai
6. Shri Sinhasan Singh
7. Shri C. R. Bassapa
8. Shri Balwant Sinha Mehta
9. Shri Asim Krishna Dutt
10. Shri Lalit Narayan Mishra
11. Shri Mathura Prasad Mishra
12. Shri R. P. Nevatia
13. Shri Mohiuddin Ahmed
14. Dr. Ram Subhag Singh
15. Shri P. T. Thanu Pillai
16. Shri G. R. Damodaran
17. Shri K. T. Achuthan

[P.T.O.]

18. Shri Satish Chandra Samanta
19. Shri Jagannath Kolay
20. Shri C. R. Chowdary
21. Shri Umashanker Muljibhai Trivedi
22. Shri Tulsidas Kilachand
23. Shri Amjad Ali
24. Shri Rayasam Seshagiri Rao
25. Shri G. D. Somani
26. Shri Dev Kanta Borooh
27. Shri Bhawanoji A. Khimji
28. Shri Bhagwat Jha Azad
29. Shri Satish Chandra
30. Shri Radhelal Vyas
31. Shri Feroze Gandhi
32. Shri D. P. Karmarkar
33. Shri Chintaman Dwarkanath Deshmukh
34. Shri T. T. Krishnamachari.

## 2. Message from the Council of States

Secretary reported the following message received from the Secretary to the Council of States:—

“In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 12th August, 1952, agreed without any amendment to the Preventive Detention (Second Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 6th August, 1952.”

(The House adjourned at 11-8 A.M. and re-assembled at 6-15 P.M.)

(The House adjourned *sine die* at 6-16 p.m.).

**M. N. KAUL,**  
Secretary.